

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/82-ALC4/2014 MEETING DATE : 25.09.2014

The Meeting No. 8/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 25.09.2014 but actually held on 10.10.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Dr. Nitin Jain D/o Biotechnology
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri Mahendra Vikram Singh, Foreign Trade Development Officer
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC

The committee went through the minutes of earlier NC -III meeting No. 7/82 scheduled for 11.09.2014 but actually held on 23.09.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. A-8	M/s Wockhardt Ltd.
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/162/0009/AM14/DES-III
SEEPZ-SEZ/EOU/20/2003-04/Vol.X	
Decision: It was decided to remind the firm to furnish a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 12.11.2014.	

Case No. A-9	M/s Hikal Ltd. (Ref. from CSEZ, Cochin)
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/162/117/AM14/DES-III
Decision: It was decided to remind the firm to furnish following information: Clarification from MSME, Bangalore on waste generated /solvent waste viz: Certification from Central Excise Authority on past production consumption data of the firm for various export items. Complete technical details as per Appendix -33 for each export items. The case is deferred for 12.11.2014	

Case No. A-10	M/s Emami Biotech Ltd.
Meeting No. 08/AM15 dated – 10.10.2014	F.No. 01/82/50/00108 /AM15/DES-III

निर्मल कुमार/NIRMAL KUMAR
उप महाप्रदेशीय निदेशक, बाह्य व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक, नई दिल्ली
Director General of Foreign Trade
बाह्य व्यापार निदेशक, बाह्य व्यापार
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Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2014-Ch. II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Palm Methyl Ester	1 kg	1	RBD Palm Oil / Edible Oil	0.968 kg
		2	Methanol	0.113 kg
		3	Sodium Methyate 30 Percent Purity	0.025 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-74	M/s Varun Medimpex Inc.
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/83/050/01147/AM13/DES-III
RLA's File no. 05/24/040/00405/AM13	Adv. Lic. No. 0510347194 dt. 22.02.2013
Decision: It was decided to discuss the case in next NC meeting with concerned technical authority. The case is deferred 20.10.2014.	

Case No. B-75	M/s Unichem Laboratories Ltd.
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/50/00692/AM11/DES-III
R.A F. No. 09/24/040/00138/AM08	Adv. Lic. No. 0310588002 dated 17.08.2010
Decision: It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals	

Case No. B-76	M/s Vivin Labs Ltd.
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/50/00871/AM08/DES-III
R.A F. No. 09/24/040/00138/AM08	Adv. Lic. No. 0910031028 dated 01.08.2007
Decision: It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals	

Case No. B-77	M/s Shiva Pharma Ltd.
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
Decision: It was decided to defer the case for 20.10.2014 for comments of Department of C&PC.	

Case No. B-78	M/s Scott-Edil Pharma Ltd.	निर्मल कुमार/NIRMAL KUMAR उप संचालक/ Dy. Director (General) विदेशी व्यापार, मंत्रालय, भारत Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi
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Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/050/00222/AM14/DES-III
R.A F. No. 22/24/040/00015/AM14	Adv. Lic. No. 2210013866 dt. 17.05.2013
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.	

Case No. B-79	M/s Techno Drugs & Intermediates(P)
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/83/050/00530/AM07/DES-III
RLA's File no. 03/95/040/00486/AM07	Adv. Lic. No. 0310392619 dt. 02.08.2006
Decision: It was decided to remind the firm to furnish the following technical details: 1. Details of manufacturing process of this Phenol with chemical equations, molecular formulae, molecular weights. You have enclosed details of Sodium Picosulphate along with the application. 2. Technical literature in support of yield claimed. 3. Norms approved in your favor in the past for export of per kg of export item i.e. Bisphenol from Pyridine-2 Aldehyde. 4. Production of export item – Biphenyl and corresponding consumption of each input in past.. The case was deferred for 12.11.2014.	

Case No. B-80	M/s Ecological Chemicals Ltd.			
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/050/00932/AM13/DES-III			
R.A F. No. 09/24/040/00296/AM13	Adv. Lic. No. 0910053811 dt. 14.09.2012			
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/354/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
D,L-2-(6-Methoxy-2 Naphthyl) propionate acid	1 kg	1	Beta Naphthol	1.14
		2	Methylene Chloride	2.286
		3	Hydrobromic Acid 48%	0.278
		4	Sodium Sulfite	0.185
		5	Ethyl Lactate	1.30
		6	Palladium	0.010 gm
		7	Toulene	0.61
RA concerned may take further necessary action as per above decision of NC.				

निर्मल कुमार/NIRMAL KUMAR
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Dy. Director, Export Division
विदेश व्यापार निदेशावली विभाग
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Case No. B-81	M/s Coral Labs Ltd.
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/162/00275/AM14/DES-III
Decision : It was decided to defer the case for 20.09.2014.2014 for comments of Department of Pharmaceuticals.	

Case No. B-82	M/s Drof Ketal Chemicals I Pvt. Ltd.
Meeting No.08/AM15 dated – 10.10.2014	01/82/171/280/AM14/DES-III
	Adv. Lic. No. 0310411160 dated 07.12.2006 Adv. Lic. No. 0310529903 dated 21.07.2009 Adv. Lic. No. 0310418037 dated 01.02.2007 Adv. Lic. No. 0310491961 dated 24.10.2008 Adv. Lic. No. 0310526499 dated 30.06.2009 Adv. Lic. No. 0310541892 dated 23.10.2009 Adv. Lic. No. 0310548591 dated 01.12.2009 Adv. Lic. No. 0310560279 dated 15.02.2010 Adv. Lic. No. 0310495213 dated 21.11.2008 Adv. Lic. No. 0310478565 dated 14.07.2008 Adv. Lic. No. 0310585032 dated 26.07.2010 Adv. Lic. No. 0310594926 dated 04.10.2010
Decision : It was decided to defer the case for 20.10.2014.	

Case No. B-83	M/s Advy Chemicals Pvt. Ltd.
Meeting No.08/AM15 dated – 10.10.2014	01/83/050/00035/AM11/DES-III
03/94/040/01124/AM10	Adv. Lice. No. 0310568188 Dated 06.04.2010
Decision: In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/231/2006-PID dated 21.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Item of Export	Qty.	S.No	Item of Import	Qty. allowed
C.Reactive Protein Human	1 gm	1.	Immobilized P- Aminophenyl Phosphoryl Choline.	3.03 ml
		2.	Phenylmethane Sulfonyl Fluoride.	5.2 gm
		3.	Calcium Chloride - 2- Hydrate R.G Reag.	0.514 gm
		4.	6- Aminohexanoic Acid.	0.189 gm
		5.	Phosphocholine Chloride Calcium Salt (79413-250 G).	6.06 gm
		6.	Phosphocholine Chloride Calcium Salt (P0378-SPEC).	6.06 gm

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director General, Foreign Trade
 विदेश व्यापार महानिदेशक
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		7.	DE 52 Pre- Swollen AIEC.	0.042 gm
RA may take appropriate action as per the decision of Norms Committee's.				

Case No. C-7	M/s Gaurav Pharma Ltd., New Delhi
Meeting No.08/AM15 dated – 10.10.2014	F.No. 01/82/171/00018/AM13/DES-III
Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/164/2014-PI(Norms) dated 05.09.2014 has mentioned that the Application of the for fixation of SION is for the export of (1) Sodium Ascorbate and (2) 1,2-Benzisothiazol-3(2H)-one 1,1-Dioxide (Insoluble). As per the CA certificate endorsed by the firm, it is noted that:- a) The firm's production of these two products are shown as NIL during the last 3 years. And b) The firm has not taken any advance authorization for the above two product during the last 3 years. It was decided to advised the firm to take advance authorization under para 4.7 for the immediate export.	

Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
1 HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
2 HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish the details of Past Production vis-a- vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 12.11.2014.			

Case No.:40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
3 HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/31/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify.			


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 Udyog Bhawan, New Delhi

norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Zopiclone BP/EP	1 kg	1	Pyrazine 2,3 Dicarboxylic Acid	1.53
		2	2-Amino 5-Chloro Pyridine	1.16
		3	Potassium Borohydride	0.100
		4	Phenyl Chloro Formate	0.88
		5	Acetonitrile	0.93
		6	N-Methyl Piperazine	0.51
		7	Pyrazine 2,3 Dicarboxylic Acid	1.53

RA concerned may take further necessary action as per above decision of NC.

Case No.:88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish following technical details: i) Complete technical details as per Appendix 33. ii) Copy of technical literature in support of yield envisaged in the process past production vis-a-vis Actual consumption of all inputs duly certified by Central Excise Authorities. The case was deferred for 12.11.2014.			

Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/752/2014-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to			


 By, Director General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Lamivudine (Cyclohexyl Ester Route)	1 kg	1	Cyclohexyl Ester	2.19
		2	Sodium Borohydride	0.48
		3	Dipotassium Hydrogen Phosphate	1.9849
		4	Methanol	0.167
		5	Toluene	0.200
		6	Triethylamine	0.575
		7	Isopropyl Alcohol	1.427

RA concerned may take further necessary action as per above decision of NC.

Case No.:142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
7 HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:12.11.2014
Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 12.11.2014.			

Case No.: 136/14/82-ALC4/2013	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Approved
HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date: 0310735110 21.05.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/734/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Vildagliptin	1 kg	1	L-Proline	0.79
		2	3-Amino-1-Adamantanol	0.682

RA concerned may take further necessary action as per above decision of NC.

निर्मल कुमार/NIRMAL KUMAR
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Case No.:42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:12.11.2014
Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 24.07.2014			

10

Case No.:42/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00804/AM14/	RLA File :03/94/040/00071/AM14/	Lic.No/Date:0310735502 24.05.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/21/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Carvedilol	1 kg	1	4-hydroxy carbazole	1.06
		2	Dimethyl sulfoxide	1.00
		3	2(2-methoxy phenoxy) ethylamine	1.089
		4	Epichlorohydrine	0.95
RA concerned may take further necessary action as per above decision of NC.				

11

Case No.:225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/90/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Meloxicam	1 kg	1	Sodium Saccharin	1.40
		2	Dimethyl Formamide	0.616

निर्देशक कुमार / NIRMAL KUMAR
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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक का
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

	3	Iso Propyl Alcohol	1.286
	4	Sodiummetal	0.32
	5	Methanol	1.17
	6	Propionaldehyde	0.47
	7	Thiourea	0.54
	8	O-Xylene	2.72

RA concerned may take further necessary action as per above decision of NC.

Case No.:156/14/82- ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/755/2013-PI(Norms) dated .2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
L-Menthyl Glyoxylate Hydrate (MGH)	1 kg	1	Glyoxylic Acid 50%	0.752
		2	Cyclo Hexane	1.41

RA concerned may take further necessary action as per above decision of NC.

Case No.:77/14/82- ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/807/2013-PI(Norms) dated 09.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export Product : Amiodarone Hcl Injection Prefilled Syringe 50mg/ml, 3ml PFS

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheets (4)	Lowest of (2) to (4)
1	Amiodarane	0.15gm/vial	N.A.	NIL	0.15 gm/vial
2	Barrel Syringes	1.28 Nos.	1.1444	--Do--	1.144 Nos.

By:  ANIL KUMAR
Director General of Foreign Trade
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3	Needle Shield	1.28 Nos.	1.2129	--Do--	1.2129 Nos.
4	Plunger Stoppers	1.28 Nos.	1.2283	--Do--	1.228 Nos.
5	Plunger Rods	1.08 Nos.	1.11	--Do--	1.08 Nos.
6	Preventis (Rubber)	1.05 Nos.	N.A.	--Do--	Net to Net
7	Anti Factor Xa Test Kits	Consumable, Net to Net			
8	Anti Factor IIa Test Kits				
9	Analytical Columns				
10	Analytical Guard Columns				
11	Medical Grade Paper				
12	Tubing				
13	Anti Factor Xa				
14	Anti Factor IIa				
15	N.M.R. Standard				
16	Mol.Wt. Standard				

In accordance with the earlier decision of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

A concerned may take further necessary action as per above decision of NC.

14	Case No.:28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 12.11.2014.				

15	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:12.11.2014
Decision : It was decided to call from the firm Copy of relevant DML for each export product alongwith detailed working on the requirement of API in each case.The case was deferred for 09.10.2014.				

16	Case No.:172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 12.11.2014.				

विकास सहकारिता
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Udyog Bhawan, New Delhi

17	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 12.11.2014.				

18	Case No.:24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:12.11.2014
Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.11.2014.				

19	Case No.:27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Biotechnology.				

20	Case No.:160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

21	Case No.:60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

22	Case No.:21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310741992	Defer

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Udyog Bhawan, New Delhi

:01/82/050/00445/AM14/	:03/95/040/00306/AM14/	18.07.2013	Date:12.11.2014
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Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.11.2014.

23	Case No.:68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:12.11.2014
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 12.11.2014.				

24	Case No.:52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish the following technical details: 1. Technical details as per Appendix 33 for conversion of Gadolinium to Gadopentate Dimeglumine. 2. Volume of the Injection /Vial to be exported. The case was deferred for 12.11.2014				

25	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:12.11.2014
Decision : It was decided to call from the firm detailed justification for the import of 1039.076 kg of API against the present advance authorization. The case was deferred for 12.11.2014				

26	Case No.:17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:12.11.2014
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 12.11.2014				

27	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of				

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C&PC..

Case No.:48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/724/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
RCB Diol	1 kg	1.	(2B, 3A,5A,16B,17B)-2-(4-MORPHOLINYLY)-16 (PYRROLIDINYLY) ANDROSTANE-3, 17-DIOL CRUDE	1.05

RA may take appropriate action as per the decision of Norms Committee.

29	Case No.:40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:12.11.2014
Decision : It was decided to call from the firm following information:- (a) Complete technical details as per Appendix 33. (b) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 12.11.2014				

30	Case No.:11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:12.11.2014
Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.11.2014				

31	Case No.:34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:12.11.2014

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 उद्योग भवन, नई दिल्ली
 Udyog Bhavan, New Delhi

Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.11.2014

32	Case No.:73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:12.11.2014
Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.11.2014				

33	Case No.:76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:12.11.2014
Decision : It was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.11.2014				

34	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:12.11.2014
Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.11.2014.				

35	Case No.:107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish the following information : i) Complete details as per Appendix 33. ii) Copy relevant technical literature in support of yields envisaged iii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 12.11.2014.				

36	Case No.:118/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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HQ File :01/82/050/00703/AM14/	RLA File :03/95/040/00517/AM13/	Lic.No/Date:0310745568 16.08.2013	Defer Date:
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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/767/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Metformin Hcl	1 kg	1	Dicyanodimide	0.567
		2	Di-Methylamine Hcl	0.60
		3	Methanol	0.237

RA concerned may take further necessary action as per above decision of NC.

Case No.:117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:12.11.2014

Decision : It was decided to call from the firm following technical details:

- Content of Buffering agent in the export product.
- Complete technical details as per Appendix 33

The case was deferred for 12.11.2014

Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:20.10.2014
Decision : It was decided to discuss the comments received from Petrochemical Division of Department of C&PC. The case is deferred for 20.10.2014			

Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:12.11.2014
Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 12.11.2014.			

Case No.:88/13/82-ALC4/2013	Party Name:MAKCUR LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2014	Status:Case Deferred
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निर्मल कुमार
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		25.09.2014		
HQ File :01/82/050/00564/AM14/	RLA File :08/24/040/00232/AM14/	Lic.No/Date:0810124120 26.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/699/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg
Cefuroxime 750 mg Inj. USP Vial size 10ml [each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750mg]-1No.	1 vial	1.	Cefuroxime Sodium Sterile	822.50 mg/vial
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:154/14/82- ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00739/AM14/	RLA File :08/24/040/00264/AM14/	Lic.No/Date:0810124684 11.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/810/2013-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S,No	Item of Import	Quantity allowed
Amikacin Injection BP	Vial	1	Amikacin Sulphate BP/USP	734.459 mg/2ml vial

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:47/16/82- ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
42	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:12.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 12.11.2014.				

	Case No.:10/16/82- ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
43	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

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 Udyog Bhawan, New Delhi

44	Case No.:35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:12.11.2014
Decision : It was decided remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 12.11.2014.				

45	Case No.:46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:12.11.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 12.11.2014				

46

Case No.:47/15/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date:1310044452 24.09.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 14012/4/2011-50 Ch. II dated 24.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kgs.
Ethyl- 4-Chloro-2 Fluoro-5[({[isopropyl(methyl) amino]sulfonyl}amino) carbonyl]phenylcarbamate (PCM)	1 kg	1	2-Chloro-4-Fluoro Toluene	0.615
		2	Methyl Iso Propyl Amine	0.346
		3	NOBLYST (R) P8086 (Pt/C Catalyst (+1%PT +2% V/C, 64% H2O)) or Catalyst (+0.8% PT - 0.3% Mo CP)	0.008
		4	Methanol	2.274
		5	Toluene	0.743
		6	Ethyl Chloroformate	0.370
		7	Sulfuryl Chloride	0.715

RA may take appropriate action as per the decision of Norms Committee.

47	Case No.:38/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date:0310751024 25.09.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/34/2014-PI(Norms) dated 05.09.2014, it was decided to ratify norms under				

नर्मल कुमार/NIRMAL KUMAR
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Udyog Bhawan, New Delhi

Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
Gentamicin Ear/Eye Drops 10 ml and 5 ml	vials	1	Gentamicin Sulphate	0.051 gm/10ml vial
		2	Gentamicin Sulphate	0.0183 gm/5ml vial

RA may take appropriate action as per the decision of Norms Committee.

Case No.:34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Case Approved
HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/84/2014-PI(Norms) dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

48

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Phenyl Thio Proline	1 kg	1.	Trans 4 Hydroxy L-Proline	1.574
		2.	Isobutyl Acetate	4.56
		3.	Thiophenol	0.839
		4.	Methane Sulphonyl Chloride	1.68

RA concerned may take further necessary action as per above decision of NC.

Case No.:171/6/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00573/AM15/	RLA File :52/24/040/00025/AM14/	Lic.No/Date:5210040265 10.10.2013	Defer Date:12.11.2014
Decision: It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

Case No.:213/3/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00217/AM15/	RLA File :34/24/040/00184/AM14/	Lic.No/Date:3410038266 21.10.2013	Defer Date:12.11.2014
50	Decision : It was decided call form the firm following information: i) Details of manufacturing process with chemical equations, molecular formula, molecular weights ii) Yield obtained in each step iii) Authentic technical literature in support of yield obtained iv) CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input.		

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case is deferred for 12.11.2014

51	Case No.:6/20/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00992/AM14/	RLA File :03/95/040/00591/AM14/	Lic.No/Date:0310754588 21.10.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

52	Case No.:28/4/82-ALC4/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00276/AM15/	RLA File :03/95/040/00575/AM14/	Lic.No/Date:0310754848 22.10.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

53	Case No.:46/4/82-ALC4/2014	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00294/AM15/	RLA File :03/95/040/00595/AM14/	Lic.No/Date:0310754827 22.10.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

54	Case No.:1/3/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00005/AM15/	RLA File :09/24/040/00354/AM14/	Lic.No/Date:0910057999 24.10.2013	Defer Date:12.11.2014
Decision : Committee considered the case and it has been observed that both import and export items are same. As per the details given by the firm, purity of import item is Not Less Than 99.0% (w/w) and that of export item is NLT 97.5% and NMT102.0% (w/w). It was decided to take comments of DCGI. The case is deferred for 12.11.2014				

55	Case No.:60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved										
	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/88/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Qty.</th><th>S.No</th><th>Item of Import</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td colspan="5">  R. M. KUMAR Dy. Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi </td></tr> </tbody> </table>					Item of Export	Qty.	S.No	Item of Import	Qty. allowed kg/kg	 R. M. KUMAR Dy. Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi				
Item of Export	Qty.	S.No	Item of Import	Qty. allowed kg/kg										
 R. M. KUMAR Dy. Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi														

MEROPENEM INJECTION 500MG	FOR	Nos.	1	MEROPENEM FOR INJ. USP	597.778 mg /500 mg vial
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RA may take appropriate action as per the decision of Norms Committee.

Case No.:100/23/82- ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/01147/AM14/	RLA File :56/24/040/00025/AM14/	Lic.No/Date:5610003085 25.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/179/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Qty. allowed
Prednisolone Hemisuccinate USP	kg	1	Prednisolone IP	0.85 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:51/15/82- ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00813/AM14/	RLA File :22/24/040/00049/AM14/	Lic.No/Date:2210014341 29.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/56/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Qty. allowed
Dexketoprofen Trometamol	kg	1	Ketoprofen	1.78
		2	N-Octyl-D-glucamine	0.36
		3	Tromethamine	0.36

RA may take appropriate action as per the decision of Norms Committee.

Case No.:36/19/82- ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:12.11..2014

Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 12.11.2014.

59	Case No.:4/22/82-ALC4/2013	Party Name:VINDHYA	Meet No/Date:8/82-	Status:Case
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

निर्देशक, वाणिज्य विभाग
Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Department of Commerce

नमल कुमार
Nimal Kumar

	ORGANICS PVT LTD	ALC4/2014 25.09.2014	Approved	
HQ File :01/82/050/01047/AM14/	RLA File :09/24/040/00279/AM14/	Lic.No/Date:0910058161 06.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/246/2014-PI(Norms) dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	S.No	Item of Import	Qty. allowed kg/kg
Aminocarbinol Tartrate	kg	1	2-Azabicyclo (2.2.1) hept-5-en-3-one (VINCELACTAM)	1.337
		2	Sodium Borohydride	0.214
		3	D(-)-Tartaric acid	0.90
RA may take appropriate action as per the decision of Norms Committee.				

60	Case No.:18/24/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/01217/AM14/	RLA File :09/24/040/00388/AM14/	Lic.No/Date:0910058173 08.11.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

61	Case No.:42/24/82-ALC4/2013	Party Name:AHLCON PARENTERALS INDIA LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/01241/AM14/	RLA File :05/23/040/00330/AM14/	Lic.No/Date:0510371021 13.11.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

62	Case No.:37/4/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00285/AM15/	RLA File :31/83/040/00141/AM14/	Lic.No/Date:3110061152 25.11.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

63	Case No.:14/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/01213/AM14/	RLA File :09/24/040/00381/AM14/	Lic.No/Date:0910058344 26.11.2013	Defer Date:12.11.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

64	Case No.:24/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/01223/AM14/	RLA File :09/24/040/00419/AM14/	Lic.No/Date:0910058352 26.11.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

65	Case No.:8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

66

Case No.:125/23/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/01172/AM14/	RLA File :31/83/040/00170/AM14/	Lic.No/Date:3110061658 19.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/209/2014-PI(Norms) dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Norms allowed for 1 No. Vial	
				1000 IU/ml, 1ml	5000 IU/ml, 1ml
Heparin Sodium Injection USP 1000 and 5000 USP Heparin Units/ml	vial	1	HEPARIN SODIUM USP	6.341 mg/vial	31.705 mg/vial
		2	BARREL WITH NEEDLE SHIELD	Relevant as per packing policy	
		3	RUBBER STOPPER		
		4	PLUNGER ROD (THREADED)		

RA may take appropriate action as per the decision of Norms Committee.

67	Case No.:181/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0210198392	Defer

निर्मल कुमार / NIRMAL KUMAR
उप महाविदेशीय व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00185/AM15/	:02/24/040/00053/AM14/	02.01.2014	Date:12.11.2014
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Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

68	Case No.:24/8/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00688/AM15/	RLA File :07/24/040/00323/AM14/	Lic.No/Date:0710101055 02.01.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC				

69	Case No.:117/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00519/AM15/	RLA File :09/24/040/00517/AM14/	Lic.No/Date:0910058894 09.01.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC				

70	Case No.:198/3/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00202/AM15/	RLA File :09/24/040/00523/AM14/	Lic.No/Date:0910058953 16.01.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

71	Case No.:43/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved										
	HQ File :01/82/050/00047/AM15/	RLA File :05/23/040/00420/AM14/	Lic.No/Date:0510376464 17.01.2014	Defer Date:										
Decision : In the light of earlier decision taken by NC in its 1/82 meeting dated 10.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Testosterone Enanthate Bulk Drug</td><td>1kg</td><td>1.</td><td>4-Androstene-3,17-Dione</td><td>1.023</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg	Testosterone Enanthate Bulk Drug	1kg	1.	4-Androstene-3,17-Dione	1.023
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg										
Testosterone Enanthate Bulk Drug	1kg	1.	4-Androstene-3,17-Dione	1.023										
RA may take appropriate action as per the decision of Norms Committee.														

72	Case No.:22/6/82-ALC4/2014	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310763101	Defer

उप महा निदेशक निर्यात व्यापार
 Dy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/82/050/00424/AM15/	:03/94/040/00582/AM14/	21.01.2014	Date:20.10.2014
Decision : It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals.			

Case No.: 208/3/82-ALC4/2014	Party Name: OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
73 HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC			

Case No.: 111/3/82-ALC4/2014	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
74 HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date:0910059150 03.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.: 87/3/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
75 HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC			

Case No.: 117/3/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
76 HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC			

Case No.: 232/3/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Approved
HQ File :01/82/050/00236/AM15/	RLA File :08/24/040/00485/AM14/	Lic.No/Date:0810128700 05.02.2014	Defer Date:
77	Decision : In the light of earlier decision taken by NC in its 30/82 meeting dated 07.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:		
Export product		Exp. Qty.	Sl.No.
		Import items	Qty. Allowed

निर्मल कुमार
उप सचिव
विदेश व्यापार निरीक्षण विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Colistimethate for Injection USP 150 mg (each vial contains colistimethate sodium USP equivalent to 150 mg colistine base activity)	1 vial	1.	Colistimethate Sodium USP	403.85 mg/vial
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RA may take appropriate action as per the decision of Norms Committee.

78	Case No.:168/3/82- ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00172/AM15/	RLA File :03/94/040/01009/AM14/	Lic.No/Date:0310769592 06.02.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

79

Case No.:211/3/82- ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00215/AM15/	RLA File :34/24/040/00201/AM14/	Lic.No/Date:3410039219 07.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2012-Ch. II dated 28.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
3,4 NITRO ORTHO XYLENE (4 NOX)	1 kg	1	ORTHO XYLENE	1.63 kg
RA may take appropriate action as per the decision of Norms Committee.				

80	Case No.:54/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00058/AM15/	RLA File :09/24/040/00552/AM14/	Lic.No/Date:0910059230 10.02.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

81	Case No.:167/3/82- ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00171/AM15/	RLA File :03/94/040/01028/AM14/	Lic.No/Date:0310769983 10.02.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप मन्त्री, उद्योग विभाग
Dy. Director General of Foreign Trade
निदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

82	Case No.:64/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00068/AM15/	RLA File :09/24/040/00554/AM14/	Lic.No/Date:0910059247 11.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

83	Case No.:46/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00050/AM15/	RLA File :09/24/040/00555/AM14/	Lic.No/Date:0910059260 12.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

84	Case No.:47/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00051/AM15/	RLA File :09/24/040/00535/AM14/	Lic.No/Date:0910059259 12.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

85	Case No.:61/3/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00065/AM15/	RLA File :09/24/040/00568/AM14/	Lic.No/Date:0910059258 12.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

86	Case No.:113/3/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00117/AM15/	RLA File :05/24/040/00332/AM14/	Lic.No/Date:0510379132 12.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

87	Case No.:48/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00052/AM15/	RLA File :09/24/040/00582/AM14/	Lic.No/Date:0910059263 12.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:112/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
88	HQ File :01/82/050/00116/AM15/	RLA File :09/24/040/00564/AM14/	Lic.No/Date:0910059262 12.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and Petrochemicals				

	Case No.:2/3/82-ALC4/2014	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
89	HQ File :01/82/050/00006/AM15/	RLA File :22/24/040/00089/AM14/	Lic.No/Date:2210014609 13.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:73/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
90	HQ File :01/82/050/00077/AM15/	RLA File :09/24/040/00536/AM14/	Lic.No/Date:0910059285 14.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

A.T.O.

Case No.:9/3/82-ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00013/AM15/	RLA File :09/24/040/00584/AM14/	Lic.No/Date:0910059308 14.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/86/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
2-Ethoxy-1-[[2-(1-triphenylmethyl-1H-tetrazol-5-yl) biphenyl-4-yl] methyl] benzimidazole-7-carboxylic acid (CAN-O)	1 kg	1.	3-Nitro phthalic acid	0.978
		2.	Acetone	0.572
		3.	Acetonitrile	0.835
		4.	4-bromomethyl biphenyl-2-carbonitrile	1.02
		5.	Dimethyl formamide	0.915
		6.	Tri n-butyl tin chloride	1.39
		7.	Iso propyl alcohol	0.406
		8.	Methanol	9.915
		9.	Methylene chloride	13.260
		10.	Tertiary butanol	1.33
		11.	Tetra ethyl ortho carbonate (TEOC)	0.793
		12.	Toluene	3.337

RA may take appropriate action as per the decision of Norms Committee.

Case No.:29/3/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
HQ File :01/82/050/00033/AM15/	RLA File :07/24/040/00422/AM14/	Lic.No/Date:0710102208 17.02.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 5/82 dated 24.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
CHLORPROMAZINE HCL IP		1	1 BROMO 3 CHLORO PROPANE	0.95
		2	2 - CHLORO PHENOTHAZINE	0.90
		3	ACETONE	3.33

RA may take appropriate action as per the decision of Norms Committee.

Case No.:63/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0310770866	Defer

निर्मल कुमार / NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
By: Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00465/AM15/	:03/94/040/01037/AM14/	18.02.2014	Date:12.11.2014
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Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

Case No.: 130/3/82-ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Approved
HQ File :01/82/050/00134/AM15/	RLA File :09/24/040/00587/AM14/	Lic.No/Date: 0910059321 18.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/110/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
94 Raloxifene Hcl	1 kg	1.	4-[2-(1-Piperidinyl)ethoxy]benzoic acid hydrochloride	0.93
		2.	2(4-methoxy phenyl)6-methoxy benzo(b)thiophene	0.88
		3.	Activated carbon	0.080
		4.	Diisopropyl ether	1.26
		5.	Dimethylformamide	0.045
		6.	Methanesulfonyl chloride	1.367
		7.	Methanol	7.61
		8.	Methylene chloride	9.39
		9.	Tetrahydrofuran	2.40
		10.	Triethylamine	1.206

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 242/3/82-ALC4/2014	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Approved
HQ File :01/82/050/00246/AM15/	RLA File :08/24/040/00505/AM14/	Lic.No/Date: 0810128924 18.02.2014	Defer Date:

Decision: In the light of earlier decision taken by NC in its 5/82 meeting dated 24.07.2014 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Etodolac Extended Release Tablets 400 MG, 500 MG and 600 MG TAB

S.NO.	Import Items	For export of 1 Million Tablets		
		400 mg	500 mg	600 mg

By Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	LACTOSE MONOHYDRATE NF/PH	35.5 kg	44.375 kg	86.850 kg
2	MAGNESIUM STEARATE	17.5	21.875	26.250
3	7-ETHYL TRYPTOPHOL (76%)	386.376	482.970	579.564
4	METHYL-3-OXO VALERATE	220.320	275.400	330.480
5	5 to 12	Relevant as per packing policy		

RA may take appropriate action as per the decision of Norms Committee.

96	Case No.:64/6/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00466/AM15/	RLA File :03/94/040/00707/AM14/	Lic.No/Date:0310770862 18.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

97	Case No.:166/3/82-ALC4/2014	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

98

Case No.:52/3/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00056/AM15/	RLA File :34/24/040/00282/AM14/	Lic.No/Date:3410039321 19.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/800/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Valsartan	1 kg	1	Methyl(2S)-2- {[2Cyano-1,1-biphenyl-4-yl)methyl] amino}-3-methyl butanoate ethanedioate (Bi phenyl valine oxalate)	1.455 kg/kg
		2	Methanol	2.486 lit/kg
		3	Methylene chloride (or dichloromethane)	12.545 lit/kg

निर्मल कुमार / निदेशक

निर्मल कुमार/NIS VALLABH
उप महासंचालक, निर्यात विभाग
By निर्मल कुमार/NIS VALLABH
विदेश व्यापार निरीक्षण विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	4	Acetone	0.002 lit/kg
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RA concerned may take further necessary action as per above decision of NC.

99

Case No.:62/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00464/AM15/	RLA File :03/94/040/01036/AM14/	Lic.No/Date:0310770969 19.02.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:65/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:12.11.2014
100 Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

101

Case No.:59/6/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00461/AM15/	RLA File :03/94/040/00963/AM14/	Lic.No/Date:0310770990 19.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch. II dated 23.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Oleyl Diamine	1 kg	1	Oleic Acid	0.941 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:125/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00129/AM15/	RLA File :09/24/040/00570/AM14/	Lic.No/Date:0910059353 19.02.2014	Defer Date:12.11.2014
102 Decision : It was decided to defer the case for 12.11.2014 for comments of Department			

By (Signature)
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals.

Case No.:47/23/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved		
HQ File :01/82/050/01094/AM14/	RLA File :09/24/040/00585/AM14/	Lic.No/Date:0910059356 19.02.2014	Defer Date:		
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2013-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
103	Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
	2-Phenyl-3,3-Bis(4-Hydroxy Phenyl) Phthalimide (PPPBP)	1 kg	1.	Phthalic Anhydride	0.927 kg
			2.	Phenol	1.145 kg
			3.	Zinc Chloride	0.546 kg
			4.	Aniline	0.730 kg
			5.	Methanol	2.00 kg
			6.	Activated Carbon	0.400 kg
RA may take appropriate action as per the decision of Norms Committee.					

104	Case No.:216/3/82-ALC4/2014	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00220/AM15/	RLA File :05/24/040/00431/AM14/	Lic.No/Date:0510379833 19.02.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

105	Case No.:86/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

106	Case No.:241/3/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
	HQ File :01/82/050/00245/AM15/	RLA File :08/24/040/00483/AM14/	Lic.No/Date:0810129084 21.02.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/14/2011-Ch. II dated 30.06.2014, it was decided to			

Director General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
1,3-Cyclohexanedione	1 kg	1.	Resorcinol	1.12 kg
		2.	Caustic Soda Flakes	0.460 kg

RA may take appropriate action as per the decision of Norms Committee.

107	Case No.:15/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00019/AM15/	RLA File :09/24/040/00598/AM14/	Lic.No/Date:0910059372 21.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC				

108	Case No.:16/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00020/AM15/	RLA File :09/24/040/00592/AM14/	Lic.No/Date:0910059375 21.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and C&PC				

109	Case No.:237/3/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00241/AM15/	RLA File :08/24/040/00523/AM14/	Lic.No/Date:0810129092 24.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and Pharmaceuticals				

110	Case No.:105/3/82-ALC4/2014	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00109/AM15/	RLA File :03/95/040/00842/AM14/	Lic.No/Date:0310771596 24.02.2014	Defer Date:12.11.2014
Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 12.11.2014				

111	Case No.:161/3/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00165/AM15/	RLA File :03/95/040/00889/AM14/	Lic.No/Date:0310771527 24.02.2014	Defer Date:12.11.2014

DR. NIRMAL KUMAR
उप महा
By Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and Petrochemicals

112	Case No.:30/6/82-ALC4/2014	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00432/AM15/	RLA File :03/94/040/00912/AM14/	Lic.No/Date:0310771896 25.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Chemicals and Petrochemicals				

113	Case No.:233/3/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00237/AM15/	RLA File :08/24/040/00526/AM14/	Lic.No/Date:0810129185 25.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

114	Case No.:14/3/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00018/AM15/	RLA File :09/24/040/00589/AM14/	Lic.No/Date:0910059417 25.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

115	Case No.:129/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00133/AM15/	RLA File :09/24/040/00605/AM14/	Lic.No/Date:0910059425 26.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

116	Case No.:7/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00011/AM15/	RLA File :09/24/040/00604/AM14/	Lic.No/Date:0910059427 26.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

117	Case No.:52/4/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
	HQ File :01/82/050/00300/AM15/	RLA File :29/24/040/00011/AM14/	Lic.No/Date:2910024211 26.02.2014	Defer Date:

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
सरकारी भवन, नई दिल्ली

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2012-Ch. II dated 08.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TERPINEOL	1 kg	1	PINE OIL	1.31 kg

RA may take appropriate action as per the decision of Norms Committee.

118	Case No.:5/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00009/AM15/	RLA File :05/23/040/00494/AM14/	Lic.No/Date:0510380433 27.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

119	Case No.:118/6/82-ALC4/2014	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00520/AM15/	RLA File :04/24/040/00214/AM14/	Lic.No/Date:0410155675 27.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

120	Case No.:162/3/82-ALC4/2014	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00166/AM15/	RLA File :03/95/040/00967/AM14/	Lic.No/Date:0310772330 27.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

121	Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

122	Case No.:79/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910059455	Defer

Director, Department of Commerce
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, New Delhi

:01/82/050/00083/AM15/	:09/24/040/00610/AM14/	28.02.2014	Date:12.11.2014
Decision : It was decided to remind the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 12.11.2014			

123	Case No.:133/3/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00137/AM15/	RLA File :22/24/040/00096/AM14/	Lic.No/Date:2210014646 28.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

124	Case No.:106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

125	Case No.:184/3/82-ALC4/2014	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00188/AM15/	RLA File :04/24/040/00266/AM14/	Lic.No/Date:0410155776 03.03.2014	Defer Date:12.11.2014
Decision: It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

126	Case No.:228/3/82-ALC4/2014	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00232/AM15/	RLA File :08/24/040/00521/AM14/	Lic.No/Date:0810129315 03.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

127	Case No.:122/3/82-ALC4/2014	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00126/AM15/	RLA File :07/24/040/00408/AM14/	Lic.No/Date:0710102530 03.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

128	Case No.:25/3/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3110062025	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक निर्यात व्यापार
निर्देशक निर्यात व्यापार
महानिदेशक निर्यात व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00029/AM15/	:31/83/040/00207/AM14/	04.03.2014	Date:12.11.2014
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Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 12.11.2014.

129	Case No.:3/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00007/AM15/	RLA File :04/24/040/00258/AM14/	Lic.No/Date:0410156078 11.03.2014	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control incharge.				
The case was deferred for 12.11.2014				

130	Case No.:6/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00010/AM15/	RLA File :04/24/040/00257/AM14/	Lic.No/Date:0410156076 11.03.2014	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control incharge.				
The case was deferred for 12.11.2014				

131	Case No.:62/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00066/AM15/	RLA File :04/24/040/00259/AM14/	Lic.No/Date:0410156077 11.03.2014	Defer Date:12.11.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control incharge.				
The case was deferred for 12.11.2014				

132	Case No.:231/3/82-ALC4/2014	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00235/AM15/	RLA File :08/24/040/00537/AM14/	Lic.No/Date:0810129646 13.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

133	Case No.:13/3/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
	HQ File :01/82/050/00017/AM15/	RLA File :22/24/040/00101/AM14/	Lic.No/Date:2210014693 14.03.2014	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments				

By Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली

received from Department of Pharmaceuticals vide their OM No. 35011/262/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Atorvastatin Calcium	1 kg	1	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-dimethyl-1,3-Dioxane-4-Acetate(ATS-8)	0.708
		2	4-Fluoro-A-(2-Methyl-1-Oxopropyl-G-Oxo-N,B-Diphenylbenzene Butaneamide (DKT-3)	0.994
		3	Isopropyl Alcohol	1.45
		4	Methanol	4.64
		5	Methylene Chloride	1.75
		6	Cyclohexane	0.235

Note:- It was also decided for revision of SION A -2797 due to technological updation.

RA concerned may take further necessary action as per above decision of NC.

134	Case No.:179/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00581/AM15/	RLA File :34/24/040/00308/AM14/	Lic.No/Date:3410039577 18.03.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

135	Case No.:1/4/82-ALC4/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00249/AM15/	RLA File :03/94/040/00999/AM14/	Lic.No/Date:0310774824 18.03.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC			

136	Case No.:57/3/82-ALC4/2014	Party Name: JUBILANT LIFE	Meet No/Date: 8/82-	Status: Case
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निदेशक, आयात-रिपोर्ट, कर्माचार
Dy. Director General of Import Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Under Secretary to Government of India

	SCIENCES LIMITED	ALC4/2014 25.09.2014	Deferred
HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

137	Case No.:180/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date:3410039601 19.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

138	Case No.:38/6/82-ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00440/AM15/	RLA File :03/94/040/01135/AM14/	Lic.No/Date:0310775042 19.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

Case No.:120/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00522/AM15/	RLA File :04/24/040/00247/AM14/	Lic.No/Date:0410156356 19.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/131/2014-PI(Norms) dated 09.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

139

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
SOFT GELATIN CAPSULES VITAMIN A	1 kg	1	VITAMIN A PALMITATE 1.7MIU/gm	30.0 mg/50,000 IU Capsule
		2	VITAMIN A PALMITATE 1.7MIU/gm	60.0 mg/100,000 IU Capsule
		3	VITAMIN A PALMITATE 1.7MIU/gm	120.0 mg/200,000 IU Capsule

RA concerned may take further necessary action as per above decision of NC.

Page 3 of 3
139

Dy. Director (General Trade)
 Director General of Trade
 Directorate General of Trade
 Ministry of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

140	Case No.:45/24/82-ALC4/2013	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/01244/AM14/	RLA File :04/24/040/00264/AM14/	Lic.No/Date:0410156358 19.03.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

141

Case No.:36/6/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00438/AM15/	RLA File :03/94/040/01018/AM14/	Lic.No/Date:0310775191 20.03.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Acetonitrile	1 kg	1	Acetic Acid	1.46 kg
RA may take appropriate action as per the decision of Norms Committee.				

142	Case No.:37/6/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00439/AM15/	RLA File :03/94/040/01109/AM14/	Lic.No/Date:0310775194 20.03.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

143	Case No.:123/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00127/AM15/	RLA File :05/23/040/00508/AM14/	Lic.No/Date:0510382292 20.03.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

144	Case No.:133/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00797/AM15/	RLA File :09/24/040/00636/AM14/	Lic.No/Date:0910059597 21.03.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

निमल कुमार / NIRMAL KUMAR
 Dy. Director, Directorate of Foreign Trade
 Directorate General of Foreign Trade
 वाणिज्य विभाग, उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

145	Case No.:181/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00583/AM15/	RLA File :34/24/040/00299/AM14/	Lic.No/Date: 3410039647 25.03.2014	Defer Date: 12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC				

146	Case No.:25/5/82-ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved																														
	HQ File :01/82/050/00342/AM15/	RLA File :07/24/040/00340/AM14/	Lic.No/Date: 0710103209 26.03.2014	Defer Date:																														
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																		
<table border="1"> <thead> <tr> <th>Sl. No.</th><th>Export product</th><th>Exp. Qty.</th><th>Import items</th><th>Qty. Allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>MAGNESIUM OROTATE</td><td>1 kg</td><td>OROTIC ACID</td><td>1.104 kg</td></tr> <tr> <td>2</td><td>CALCIUM OROTATE</td><td>1 kg</td><td>OROTIC ACID</td><td>1.059</td></tr> <tr> <td>3</td><td>POTASSIUM OROTATE</td><td>1 kg</td><td>OROTIC ACID</td><td>1.020</td></tr> <tr> <td>4</td><td>ZINC OROTATE</td><td>1 kg</td><td>OROTIC ACID</td><td>0.980</td></tr> <tr> <td>5</td><td>FERROUS OROTATE</td><td>1 kg</td><td>OROTIC ACID</td><td>0.976 kg</td></tr> </tbody> </table>					Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed	1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg	2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059	3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020	4	ZINC OROTATE	1 kg	OROTIC ACID	0.980	5	FERROUS OROTATE	1 kg	OROTIC ACID	0.976 kg
Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed																														
1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg																														
2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059																														
3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020																														
4	ZINC OROTATE	1 kg	OROTIC ACID	0.980																														
5	FERROUS OROTATE	1 kg	OROTIC ACID	0.976 kg																														
RA may take appropriate action as per the decision of Norms Committee.																																		

147	Case No.:81/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00398/AM15/	RLA File :03/94/040/01160/AM14/	Lic.No/Date: 0310775960 26.03.2014	Defer Date: 12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

148	Case No.:82/5/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00399/AM15/	RLA File :03/94/040/01152/AM14/	Lic.No/Date: 0310775954 26.03.2014	Defer Date: 12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

149	Case No.:43/5/82-ALC4/2014	Party Name: FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date: 8/82-ALC4/2014	Status: Approved
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नमन कुमार / NIRMAL KUMAR
 Dy. Director, Foreign Trade, Ministry of Commerce
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		25.09.2014	
HQ File :01/82/050/00360/AM15/	RLA File :03/94/040/01145/AM14/	Lic.No/Date:0310776137 27.03.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch. II dated 10.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
CETO STEARYL STEARATE	1 kg	1	STEARIC ACID
		2	CETO STEARYL ALCOHOL
			Qty. Allowed
			0.602 kg
			0.543 kg
RA may take appropriate action as per the decision of Norms Committee.			

150	Case No.:51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

151	Case No.:48/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00365/AM15/	RLA File :03/94/040/01168/AM14/	Lic.No/Date:0310776170 27.03.2014	Defer Date:12.11.2014
Decision: It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

152	Case No.:49/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved
	HQ File :01/82/050/00366/AM15/	RLA File :03/94/040/01158/AM14/	Lic.No/Date:0310776158 27.03.2014	Defer Date:
Decision : Committee considered the case as per agenda and in light of earlier decision taken by NC by NC 18/82 dated 19.12.2013 , decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item
	AZITHROMYCIN DIHYDRATE		1.	AZITHROMYCIN AMINE
			2.	ACETONE
				Qty. Allowed kg/kg
				1.007
				0.90
RA may take appropriate action as per the decision of Norms Committee.				

153	Case No.:110/6/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:8/82-ALC4/2014	Status:Case Deferred
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दिनेश कुमार / NEULAND KUMAR
 Dy. Director, Foreign Trade
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

			25.09.2014	
HQ File :01/82/050/00512/AM15/	RLA File :09/24/040/00606/AM14/	Lic.No/Date:0910059642 27.03.2014	Defer Date:12.11.2014	
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

154	Case No.:35/8/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00699/AM15/	RLA File :09/24/040/00639/AM14/	Lic.No/Date:0910059643 27.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

155	Case No.:112/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00514/AM15/	RLA File :09/24/040/00658/AM14/	Lic.No/Date:0910059678 28.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

156	Case No.:44/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00361/AM15/	RLA File :03/94/040/01157/AM14/	Lic.No/Date:0310776372 28.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

157

Case No.:45/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00362/AM15/	RLA File :03/94/040/01170/AM14/	Lic.No/Date:0310776360 28.03.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in light of earlier decision taken by NC by NC 18/82 dated 19.12.2013 , decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. Allowed kg/kg
AZITHROMYCIN DIHYDRATE		1.	AZITHROMYCIN AMINE	1.007
		2.	ACETONE	0.90
RA may take appropriate action as per the decision of Norms Committee.				

158	Case No.:46/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
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निर्मल कुमार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00363/AM15/	RLA File :03/94/040/01172/AM14/	Lic.No/Date:0310776367 28.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

159	Case No.:47/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00364/AM15/	RLA File :03/94/040/01169/AM14/	Lic.No/Date:0310776351 28.03.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

160	Case No.:129/6/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00531/AM15/	RLA File :05/23/040/00554/AM14/	Lic.No/Date:0510383276 01.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

161	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

162	Case No.:83/5/82-ALC4/2014	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00400/AM15/	RLA File :09/24/040/00666/AM14/	Lic.No/Date:0910059688 01.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Petrochemical Division of Department of C&PC.				

163	Case No.:73/5/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00390/AM15/	RLA File :03/94/040/01189/AM14/	Lic.No/Date:0310776770 02.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

164	Case No.:70/5/82-ALC4/2014	Party Name:ASHU ORGANICS (INDIA) PVT. LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved
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निर्मल कुमार / NIRMAL KUMAR
उप-निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00387/AM15/	RLA File :03/94/040/01138/AM14/	Lic.No/Date:0310776777 02.04.2014	Defer Date:
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2014-Ch. II dated 04.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
NITRO DIMETHYL TEREPHTHALATE(NITRO DMT)	1 kg	1	DIMETHYL TEREPHTHALATE	0.902 kg

RA may take appropriate action as per the decision of Norms Committee.

165	Case No.:130/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00532/AM15/	RLA File :05/24/040/00495/AM14/	Lic.No/Date:0510383452 02.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

166

Case No.: 11/5/82-ALC4/2014	Party Name: AROMA AROMATICS & FLAVOURS	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00328/AM15/	RLA File :05/23/040/00507/AM14/	Lic.No/Date: 0510383624 03.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2014-Ch. II dated 28.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
PROPENYL GUAETHOL PURITY ABOVE 98.5% PURE	1 kg	1	CLOVE LEAF OIL 80-85%	2.45 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:125/6/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00527/AM15/	RLA File :31/83/040/00229/AM14/	Lic.No/Date:3110063375 03.04.2014	Defer Date:
167 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012-Ch. II dated 07.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp.	Sl.No.	Import items निमोल Qty. Allowed

निर्मल कुमार / NIRMAL KUMAR
उप निदेशक, वाणिज्य विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Qty.			
4-Methoxy Acetophenone (4 MAP)/ Acetyl Anisole 99% PURITY	1 kg	1	Anisole 99% MINIMUM	0.900 kg
		2	Acetic Anhydride	0.755 kg.

RA may take appropriate action as per the decision of Norms Committee.

168

Case No.:23/5/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved	
HQ File :01/82/050/00340/AM15/	RLA File :07/24/040/00484/AM14/	Lic.No/Date:0710103375 03.04.2014	Defer Date:12.11.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CALCIUM PIDOLATE	1 kg	1	PYROGLUTAMIC ACID	1.02 kg
MAGNESIUM PIDOLATE	1 kg	1	PYROGLUTAMIC ACID	1.02 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:201/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: approved
HQ File :01/82/050/00603/AM15/	RLA File :07/24/040/00454/AM14/	Lic.No/Date:0710103374 03.04.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/26/2013-PI(Norms) dated 22.01.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CALCIUM LACTOBIONATE	1 kg	1	CALCIUM CARBONATE	0.145
		2	LACTOSE	1.01
CALCIUM BROMO LACTOBIONATE	1 kg	1	CALCIUM CARBONATE	0.233
		2	LACTOSE	0.840
		3	HYDROBROMIC ACID 43%	0.421
CALCIUM GLUBIONATE	1 KG	1	CALCIUM CARBONATE	0.212
		2	LACTOSE	0.785
LACTOBIONIC ACID	1 KG	1	CALCIUM CARBONATE	0.187
		2	LACTOSE	1.305

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/NIRMAL

निर्मल कुमार (NIRMAL KUMAR)
उप-निर्देशक (उप-निर्देशक)
विदेशी व्यापार, उद्योग और वाणिज्य विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

170

Case No.:62/5/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00379/AM15/	RLA File :03/95/040/00004/AM15/	Lic.No/Date:0310777048 04.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)	1 kg	1	DIPHENYLAMINE	0.405 KG
		2	DI-ISOBUTYLENE	0.620 KG
		3	ACTIVATED CLAY	0.200 KG

RA may take appropriate action as per the decision of Norms Committee.

171

Case No.:75/5/82-ALC4/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00392/AM15/	RLA File :03/94/040/01196/AM14/	Lic.No/Date:0310777284 07.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/148/2014-Ch. II dated 29.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Galaxy 610 Ethylene Glycol disterate	1 kg	1	Stearic Acid	0.941kg
RA may take appropriate action as per the decision of Norms Committee.				

17
2

Case No.:33/5/82-ALC4/2014	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00350/AM15 /	RLA File :34/24/040/00321/AM14/	Lic.No/Date:341003974 6 07.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/16/2014-Ch. II dated 07.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CALCIUM BUTYRATE	1 kg	1	BUTYRIC ACID	0.788 kg

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/AMC/JAL
Dy. Director

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director, Directorate of Foreign Trade
 Directorate of Foreign Trade
 वाणिज्य विभाग / Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

173

Case No.:28/5/82- ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00345/AM15/	RLA File :31/83/040/00217/AM14/	Lic.No/Date: 3110063437 09.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 25.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	1,4 BUTANEDIOL	1.044 kg
		4	METHYLAMINE CATALYST	0.00080 kg
		5	GBL CATALYST	0.00075 kg

RA may take appropriate action as per the decision of Norms Committee.

173

174

Case No.:29/5/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00346/AM15/	RLA File :31/83/040/00216/AM14/	Lic.No/Date: 3110063438 09.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 25.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DIETHYL AMINO ETHANOL	1 kg	1	ETHANOL	0.834 KG
		2	AMMONIA ANHYDROUS	0.154 KG
		3	ETHYLENE OXIDE	0.395 KG
RA may take appropriate action as per the decision of Norms Committee.				

174

Case No.:67/5/82-ALC4/2014	Party Name: FDC LTD	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
HQ File :01/82/050/00384/AM15/	RLA File :03/94/040/00001/AM15/	Lic.No/Date: 0310777658 09.04.2014	Defer Date: 12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

175

Case No.:72/5/82-ALC4/2014	Party Name: GLOBE TROTTERS PVT LTD	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
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176

निदेशक
 जय महाराजि
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/82/050/00389/AM15/	RLA File :03/94/040/01100/AM14/	Lic.No/Date:0310777795 09.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

177	Case No.:23/6/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date:2210014788 09.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Despartment of Pharmaceuticals			

178	Case No.:24/6/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00426/AM15/	RLA File :22/24/040/00107/AM14/	Lic.No/Date:2210014787 09.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

179

Case No.:79/5/82-ALC4/2014	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00396/AM15/	RLA File :03/94/040/00015/AM15/	Lic.No/Date:0310777966 10.04.2014	Defer Date:12.11.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/137/2011-Ch. II dated 04.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ORTHO DICHLORO BENZENE	1 kg	1	BENZENE	0.624 kg
RA may take appropriate action as per the decision of Norms Committee.				

180	Case No.:65/5/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00382/AM15/	RLA File :03/94/040/00004/AM15/	Lic.No/Date:0310777887 10.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC			

181	Case No.:66/5/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	निर्मल कुमार / NIRMAL KUMAR उप महा निदेशक, उद्योग व निर्यात Dy. Director, General of Foreign Trade विदेश व्यापार एवं निर्यात Directorate General of Foreign Trade बाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi			

HQ File :01/82/050/00383/AM15/	RLA File :03/94/040/00005/AM15/	Lic.No/Date:0310777897 10.04.2014	Defer Date:12.11.2014
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Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.

Case No.:157/6/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00559/AM15/	RLA File :07/24/040/00473/AM14/	Lic.No/Date:0710103554 10.04.2014	Defer Date:12.11.2014

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

182	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Calcium Citrate	1 kg	1	Citric Acid	0.816 kg
			2	Calcium Carbonate	0.708 kg
	Magnesium Citrate	1 kg	1	Citric Acid	1.001 kg
			2	Magnesium Carbonate	0.730 kg
	Potassium Citrate	1 kg	1	Citric Acid	0.859 kg
	Zinc Citrate	1 kg	1	Citric Acid	0.880 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:158/6/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00560/AM15/	RLA File :07/24/040/00453/AM14/	Lic.No/Date:0710103553 10.04.2014	Defer Date:12.11.2014

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

183	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Magnesium L-Asparate	1 kg	1	L-Asparatic Acid	1.02 kg
	Calcium L-Asparate	1 kg	1	L-Asparatic Acid	0.976 kg
	Zinc L-Asparate	1 kg	1	L-Asparatic Acid	0.896 kg

RA may take appropriate action as per the decision of Norms Committee.

184	Case No.:1/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
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निर्मल कुमार
उप निदेशक, निर्यात प्रशासन
Dy. Director, Export Administration
निदेशक, निर्यात प्रशासन, निर्यात विभाग
Director, Export Administration, Trade
वाणिज्य विभाग, निर्यात विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

Case No.:32/5/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
185 HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date:3110063481 11.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

Case No.:68/5/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
186 HQ File :01/82/050/00385/AM15/	RLA File :03/94/040/01125/AM14/	Lic.No/Date:0310778140 11.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

Case No.:27/5/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
187 HQ File :01/82/050/00344/AM15/	RLA File :34/24/040/00006/AM15/	Lic.No/Date:3410039801 15.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

Case No.:34/5/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
188 HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals			

Case No.:80/5/82-ALC4/2014	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00397/AM15/	RLA File :03/94/040/00027/AM15/	Lic.No/Date:0310778437 16.04.2014	Defer Date:
189	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/189/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-		

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director (General)
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
N-[4-Cyano-3-(Trifluoromethyl)Phenyl]-3-[(4-Fluorophenyl) Sulfonyl]-2-Hydroxy-2-Methylpropanamide (Bicalutamide).	1 kg	1	4-Cyano-3-Trifluoromethylaniline (Another Name) 4 Amino 2-Trifluoromethyl Benzonitrile	0.533
		2	Para Fluoro Thiophenol	0.30

RA concerned may take further necessary action as per above decision of NC.

190	Case No.:39/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00703/AM15/	RLA File :09/24/040/00009/AM15/	Lic.No/Date:0910059757 16.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

191	Case No.:30/5/82-ALC4/2014	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00347/AM15/	RLA File :31/83/040/00013/AM15/	Lic.No/Date:3110063517 16.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

192	Case No.:69/5/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00386/AM15/	RLA File :03/94/040/00041/AM15/	Lic.No/Date:0310778812 21.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

193	Case No.:31/5/82-ALC4/2014	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00348/AM15/	RLA File :08/24/040/00017/AM15/	Lic.No/Date:0810130717 21.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

प्रमल कुमार/NIRMAL KUMAR
 उप महा निदेशक निदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

194

Case No.:61/5/82-ALC4/2014	Party Name:LITMUS ORGANICS P. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00378/AM15/	RLA File :03/95/040/00044/AM15/	Lic.No/Date:0310778780 21.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40/2014-Ch. II dated 25.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TRIETHYL PHOSPHONO ACETATE LIQUID CHEMICAL	1 kg	1	TRIETHYL PHOSPHITE LIQUID CHEMICAL	0.823 kg
RA may take appropriate action as per the decision of Norms Committee.				

195	Case No.:59/5/82-ALC4/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved													
	HQ File :01/82/050/00376/AM15/	RLA File :03/95/040/00021/AM15/	Lic.No/Date:0310778745 21.04.2014	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2010-Ch. II dated 28.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table border="1"><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td rowspan="2">SUN HQEE (Hydroquinone Ethoxilate)</td><td rowspan="2">1 kg</td><td>1</td><td>Hydroquinone</td><td>0.625 kg</td></tr><tr><td>2</td><td>Ethylene Oxide</td><td>0.494 kg</td></tr></tbody></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	SUN HQEE (Hydroquinone Ethoxilate)	1 kg	1	Hydroquinone	0.625 kg	2	Ethylene Oxide	0.494 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
SUN HQEE (Hydroquinone Ethoxilate)	1 kg	1	Hydroquinone	0.625 kg													
		2	Ethylene Oxide	0.494 kg													
RA may take appropriate action as per the decision of Norms Committee.																	

196	Case No.:78/5/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00395/AM15/	RLA File :03/94/040/00012/AM15/	Lic.No/Date:0310779054 22.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

197	Case No.:58/5/82-ALC4/2014	Party Name:MICRO ORGO-CHEM	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
	HQ File :01/82/050/00375/AM15/	RLA File :03/95/040/00003/AM15/	Lic.No/Date:0310778885 22.04.2014	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

निमल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA may take appropriate action as per the decision of Norms Committee.

198

Case No.:56/5/82-ALC4/2014	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00373/AM15/	RLA File :03/95/040/00051/AM15/	Lic.No/Date:0310778879 22.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAME crude (Methyl-2-amino-3-chlorobenzoate) OR 2-Amino-3-chlorobenzoic acid methyl ester,	1 Kg	1.	2-3-dichlorobenzoic acid Minimum 99%	1.318 kg
RA may take appropriate action as per the decision of Norms Committee.				

199

Case No.:60/5/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00377/AM15/	RLA File :03/95/040/00040/AM15/	Lic.No/Date:0310778874 22.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 19.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIMETHYL DIPHENYL THIURAM DISULFIDE (MPID)	1 Kg	1.	N METHYL ANILINE	0.651 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:77/5/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00394/AM15/	RLA File :03/94/040/00997/AM14/	Lic.No/Date:0310779207 23.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

Case No.:53/5/82-ALC4/2014	Party Name:UNIMAX	Meet No/Date:8/82	Status:Case
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उद्योग भवन, नई दिल्ली
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		CHEMICALS PVT LTD.	ALC4/2014 25.09.2014	Deferred
	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

202	Case No.:138/6/82- ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00540/AM15/	RLA File :31/83/040/00015/AM15/	Lic.No/Date:3110063590 24.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

203

Case No.: 140/6/82- ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00542/AM15/	RLA File :31/83/040/00017/AM15/	Lic.No/Date: 3110063592 24.04.2014	Defer Date: 12.11.2014	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/61/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
PROCHLORPERAZINE EDISYLATE INJECTION USP 10MG / 2ML	Number	1	PROCHLORPERAZINE EDISYLATE	16.60 mg / vial
		2	V9239 FM259/0 FLCO 006 SERUM STOPPER	Relevant, as per packing policy

RA concerned may take further necessary action as per above decision of NC.

204	Case No.:6/5/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

205	Case No.:74/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00476/AM15/	RLA File :09/24/040/00014/AM15/	Lic.No/Date:0910059860 25.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

206	Case No.:63/5/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00380/AM15/	RLA File :03/95/040/00028/AM15/	Lic.No/Date:0310779501 25.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

207	Case No.:8/5/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00325/AM15/	RLA File :05/24/040/00016/AM15/	Lic.No/Date:0510384943 25.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

208

Case No.:7/5/82-ALC4/2014	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00324/AM15/	RLA File :05/24/040/00007/AM15/	Lic.No/Date:0510385061 25.04.2014	Defer Date:	
Decision : In the light of earlier decision taken by NC in its 07/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg
10 Deacetyl Baccatin III HPLC Purity NLT 98.5%.	1 kg	1.	10 Deacetyl Baccatin III HPLC Purity NMT 95%	1.03
RA may take appropriate action as per the decision of Norms Committee.				

209	Case No.:64/5/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General, विदेश व्यापार
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

210

Case No.:55/5/82-ALC4/2014	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00372/AM15/	RLA File :03/95/040/00076/AM15/	Lic.No/Date:0310779584 28.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2012-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3 CHLORO -2- HYDRAZINE PYRIDINE	1 kg	1	3 AMINO PYRIDINE	1.30 kg
		2	HYDROGEN PEROXIDE (50 %)	0.942 kg
		3	SODIUM NITRITE	0.950 kg
		4	SODIUM HYDROXIDE FLAKES	2.0 kg
		5	ISO PROPYL ALCOHOL	0.210 kg
		6	N-BUTANOL	0.770 kg
		7	HYDRAZINE HYDRATE 80 %	1.26 kg
		8	ANHYDROUS POTASSIUM CARBONATE	1.10 kg
RA may take appropriate action as per the decision of Norms Committee.				

211	Case No.:43/8/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00707/AM15/	RLA File :09/24/040/00012/AM15/	Lic.No/Date:0910059930 29.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.: 46/8/82-ALC4/2014	Party Name: METROCHEM API PVT. LTD.	Meet No/Date: 8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00710/AM15/	RLA File :09/24/040/00032/AM15/	Lic.No/Date: 0910059928 29.04.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 02.01.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-(Chloro methyl)-3-methyl-4-(2,2,2-trifluoroethoxy) Pyridine Hydrochloride	1kg.	1.	2,3-DimethylPyridine	0.76 kg
		2.	2,2,2-Trifluoro Ethanol	0.76 kg

RA concerned may take further necessary action as per above decision of NC.

नमन कुमार / NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

213

Case No.:74/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00738/AM15/	RLA File :09/24/040/00033/AM15/	Lic.No/Date:0910059929 29.04.2014	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 02.01.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-(Chloro methyl)-3-methyl-4-(2,2,2-trifluoroethoxy) Pyridine Hydrochloride	1kg.	1.	2,3-DimethylPyridine	0.76 kg
		2.	2,2,2-Trifluoro Ethanol	0.76 kg
RA concerned may take further necessary action as per above decision of NC.				

214	Case No.:75/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00739/AM15/	RLA File :09/24/040/00034/AM15/	Lic.No/Date:0910059927 29.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

215

Case No.:52/5/82-ALC4/2014	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00369/AM15/	RLA File :03/95/040/01033/AM14/	Lic.No/Date:0310779872 29.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011-Ch. II dated 05.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ORTHO AMINO BENZOTRIFLUORIDE	1 kg	1	ORTHO AMINO BENZOTRIFLUORIDE	1.01 kg
RA may take appropriate action as per the decision of Norms Committee.				

216	Case No.:74/5/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00391/AM15/	RLA File :03/94/040/00080/AM15/	Lic.No/Date:0310780141 30.04.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

217	Case No.:3/5/82-ALC4/2014	Party Name:NEW	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
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निर्मल कुमार / NIRMAL KUMAR
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 वाणिज्य विभाग, Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		ALLIANCE DYE-CHEM PVT. LTD.,	ALC4/2014 25.09.2014	Deferred
	HQ File :01/82/050/00320/AM15/	RLA File :03/95/040/00017/AM15/	Lic.No/Date:0310780255 01.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

218	Case No.:9/5/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00326/AM15/	RLA File :05/23/040/00041/AM15/	Lic.No/Date:0510385706 05.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

219	Case No.:12/5/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00329/AM15/	RLA File :05/23/040/00042/AM15/	Lic.No/Date:0510385707 05.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals				

220	Case No.:54/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

221	Case No.:57/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00374/AM15/	RLA File :03/95/040/00085/AM15/	Lic.No/Date:0310780627 05.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

222	Case No.:10/5/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00327/AM15/	RLA File :05/23/040/00015/AM15/	Lic.No/Date:0510385902 06.05.2014	Defer Date:12.11.2014
Decision : It was decided to call from the firm the following technical details:				
•Copy of Master Batch Formula duly verified by Quality Control Incharge for each export product.				

निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक, निर्यात शाखा
Dy. Director, Export Branch
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

• Past Production vis-à-vis Actual consumption of imported inputs for each export product duly certified by Central Excise Authorities.

The case was deferred for 24.07.2014.

223	Case No.:71/5/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00388/AM15/	RLA File :03/94/040/00076/AM15/	Lic.No/Date:0310780901 07.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

224	Case No.:35/5/82-ALC4/2014	Party Name:ELIXIR PHARMA	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00352/AM15/	RLA File :08/24/040/00047/AM15/	Lic.No/Date:0810131142 07.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

225

Case No.:91/8/82-ALC4/2014	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00755/AM15/	RLA File :03/94/040/00028/AM15/	Lic.No/Date:0310781174 09.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/59/2014-Ch. II dated 08.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Xylenol	1 kg	1	Isophorone	1.49 kg
RA may take appropriate action as per the decision of Norms Committee.				

226	Case No.:13/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00330/AM15/	RLA File :05/24/040/00049/AM15/	Lic.No/Date:0510386137 09.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

227	Case No.:15/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
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निर्मल कुमार/NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00332/AM15/	RLA File :05/24/040/00036/AM15/	Lic.No/Date:0510386135 09.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

Case No.:21/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
228 HQ File :01/82/050/00338/AM15/	RLA File :05/24/040/00039/AM15/	Lic.No/Date:0510386136 09.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

229

Case No.:14/5/82- ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Approved
HQ File :01/82/050/00331/AM15/	RLA File :05/24/040/00293/AM14/	Lic.No/Date:0510386127 09.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Octyl Tetraphthlate (DOTP)	1 kg	1	Pure Tere Phthalic Acid	0.447 kg
		2	E-Ethyl Hexanol	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:17/5/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
230 HQ File :01/82/050/00334/AM15/	RLA File :05/24/040/00053/AM15/	Lic.No/Date:0510386224 09.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:18/5/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
231 HQ File :01/82/050/00335/AM15/	RLA File :05/24/040/00021/AM15/	Lic.No/Date:0510386223 09.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

232	Case No.:19/5/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00336/AM15/	RLA File :05/24/040/00020/AM15/	Lic.No/Date:0510386217 09.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the scase for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:104/6/82-
ALC4/2014

Party Name:SUNSHIELD
CHEMICALS LTD.

Meet No/Date:8/82-
ALC4/2014
25.09.2014

Status:
Approved

HQ File
:01/82/050/00506/AM15/

RLA File
:03/95/040/00115/AM15/

Lic.No/Date:0310781246
09.05.2014

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2010-Ch. II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Suncon 100 (Octylated Butylated Diphenylamine)	1 kg	1	Di-Iso butylene	0.503 kg
		2	Diphenylamine	0.553 kg

RA may take appropriate action as per the decision of Norms Committee.

234	Case No.:37/5/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00354/AM15/	RLA File :52/24/040/00002/AM15/	Lic.No/Date:5210041051 19.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

235	Case No.:101/6/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00503/AM15/	RLA File :03/95/040/00122/AM15/	Lic.No/Date:0310781971 19.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Petrochemical Division of Department of C&PC.			

236	Case No.:40/5/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00357/AM15/	RLA File :56/24/040/00007/AM15/	Lic.No/Date:5610004192 19.05.2014	Defer Date:20.10.2014
	निमल कुमार / NIRMAL KUMAR उप मंत्री, उद्योग विभाग By Director General of Foreign Trade दिदेश व्यापार महासंस्थान Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi			

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.

237	Case No.:120/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00784/AM15/	RLA File :03/94/040/00111/AM15/	Lic.No/Date:0310782171 20.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

238	Case No.:38/5/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00355/AM15/	RLA File :08/24/040/00076/AM15/	Lic.No/Date:0810131456 20.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

239	Case No.:220/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00622/AM15/	RLA File :03/94/040/00122/AM15/	Lic.No/Date:0310782487 22.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

240	Case No.:221/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00623/AM15/	RLA File :03/94/040/00125/AM15/	Lic.No/Date:0310782489 22.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

241	Case No.:79/8/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

242	Case No.:115/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310782480	Defer

निदेशक, आयात/रिफाईनर
By Director General of Foreign Trade
विदेश व्यापार महानिदेशक
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00517/AM15/	:03/94/040/00123/AM15/	22.05.2014	Date:12.11.2014
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Decision : It was decided to call from the firm the following technical details:

1. Details of manufacturing process with chemical equations, molecular formula, molecular weights.
 2. Yield obtained in each step.
 3. Authentic technical literature in support of yield obtained.
 4. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input.
- The case was deferred for 12.11.2014.

243

Case No.:113/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved	
HQ File :01/82/050/00777/AM15/	RLA File :03/94/040/00127/AM15/	Lic.No/Date:0310782567 22.05.2014	Defer Date:	
Decision : In the light of earlier decision taken by NC in its 20/82 meeting dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Lumefantrine	1 kg	1.	a(Dibutylamine Methyl) 2,7-Dichloro -4-Fluoren Methanol [DBA] / 2,7-Dichloro -A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol -	0.8693
		2.	P-Chlorobenzyldehyde -	0.3477
		3.	Acetone	0.604
		4.	Methanol -	0.600
RA may take appropriate action as per the decision of Norms Committee.				

244	Case No.:117/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00781/AM15/	RLA File :03/94/040/00128/AM15/	Lic.No/Date:0310782568 22.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

245	Case No.:118/8/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00782/AM15/	RLA File :03/94/040/00037/AM15/	Lic.No/Date:0310782485 22.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC..				

निर्मल कुमार/NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

246	Case No.:22/5/82-ALC4/2014	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00339/AM15/	RLA File :05/24/040/00040/AM15/	Lic.No/Date:0510387173 22.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

247	Case No.:41/5/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00358/AM15/	RLA File :09/24/040/00096/AM15/	Lic.No/Date:0910060207 23.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

248

Case No.:174/6/82-ALC4/2014	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00576/AM15/	RLA File :52/24/040/00010/AM15/	Lic.No/Date:5210041062 23.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2014-Ch. II dated 27.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-4-DI-HYDROXY 5-NITRO BENZALDEHYDE - 99% MIN.	1 kg	1	VANILLIN - 99.5% MIN	1.58 kg
		2	DIMETHYL FORMAMIDE - 99.5% MIN.	1.26 kg
RA may take appropriate action as per the decision of Norms Committee.				

249	Case No.:16/8/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00680/AM15/	RLA File :09/24/040/00094/AM15/	Lic.No/Date:0910060220 26.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

250	Case No.:114/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00778/AM15/	RLA File :03/94/040/00133/AM15/	Lic.No/Date:0310782942 26.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of			

निमल कुमार/NIRMAL KUMAR
 उप महा निदेशक, विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

C&PC

251	Case No.:119/8/82-ALC4/2014	Party Name:KUSUMA PHARMA	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00783/AM15/	RLA File :03/94/040/00115/AM15/	Lic.No/Date:0310782930 26.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

252

Case No.:90/8/82-ALC4/2014	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00754/AM15/	RLA File :03/94/040/00147/AM15/	Lic.No/Date:0310783330 28.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch. II dated 10.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CETO STEARYL STEARATE	1 kg	1	STEARIC ACID	0.602 kg
		2	CETO STEARYL ALCOHOL	0.543 kg
RA may take appropriate action as per the decision of Norms Committee.				

253	Case No.:115/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00779/AM15/	RLA File :03/94/040/00151/AM15/	Lic.No/Date:0310783328 28.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

254	Case No.:145/6/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date:0710104565 28.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

255	Case No.:34/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00698/AM15/	RLA File :09/24/040/00103/AM15/	Lic.No/Date:0910060257 28.05.2014	Defer Date:12.11.2014

निर्मल कुमार
By _____
Director, Central Board of Secondary Education
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

256	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

257	Case No.:51/8/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date:0910060267 28.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

258	Case No.:101/8/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00765/AM15/	RLA File :03/94/040/00154/AM15/	Lic.No/Date:0310783435 29.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

259

Case No.:116/8/82-ALC4/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00780/AM15/	RLA File :03/94/040/00033/AM15/	Lic.No/Date:0310783552 29.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/148/2011-Ch. II dated 03.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Cocomonothanolamide	1 kg	1	Coconut fatty Acid	0.830 kg
		2	Mono Ethanolamine	0.243 kg
RA may take appropriate action as per the decision of Norms Committee.				

260	Case No.:42/8/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00706/AM15/	RLA File :09/24/040/00675/AM14/	Lic.No/Date:0910060285 29.05.2014	Defer Date:12.11.2014

DR. NIRMAL KUMAR
Dy. Director
Directorate General of Foreign Trade
उद्योग विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

261	Case No.: 114/6/82-ALC4/2014	Party Name: HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00516/AM15/	RLA File :03/94/040/00132/AM15/	Lic.No/Date:0310783464 29.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

262	Case No.: 99/8/82-ALC4/2014	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00763/AM15/	RLA File :03/94/040/00150/AM15/	Lic.No/Date:0310783593 29.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

263	Case No.: 100/8/82-ALC4/2014	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00764/AM15/	RLA File :03/94/040/00129/AM15/	Lic.No/Date:0310783592 29.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

264	Case No.: 37/8/82-ALC4/2014	Party Name: MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00701/AM15/	RLA File :09/24/040/00113/AM15/	Lic.No/Date:0910060282 29.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

265	Case No.: 25/8/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00689/AM15/	RLA File :09/24/040/00117/AM15/	Lic.No/Date:0910060289 29.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

266	Case No.: 102/8/82-ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310783651	Defer Date:

Dr. Director
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00766/AM15/	:03/94/040/00159/AM15/	30.05.2014	
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 30.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.730 kg

RA may take appropriate action as per the decision of Norms Committee.

267	Case No.:86/8/82-ALC4/2014	Party Name:GLENMARK GENERIC LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00750/AM15/	RLA File :03/94/040/00160/AM15/	Lic.No/Date:0310783793 30.05.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

26
8

Case No.:141/6/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00543/AM15/	RLA File :07/24/040/00474/AM14/	Lic.No/Date:0710104601 30.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 28.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.755 KG
2	COBALT GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	1.036 KG
3	ZINC GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
4	MAGNESIUM GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
5	POTASSIUM GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.930 KG
6	FERROUS GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.887 KG
7	MANGANESE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
8	CALCIUM MANGNESIUM LACTATE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.831 KG

निर्मल कुमार / Nirmal Kumar
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

269	Case No.:44/8/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00708/AM15/	RLA File :09/24/040/00087/AM15/	Lic.No/Date:0910060298 30.05.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

270	Case No.:87/8/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00751/AM15/	RLA File :03/94/040/00156/AM15/	Lic.No/Date:0310784177 03.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

271	Case No.:113/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00515/AM15/	RLA File :03/94/040/00162/AM15/	Lic.No/Date:0310784160 03.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

272

Case No.:81/8/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00745/AM15/	RLA File :03/94/040/00164/AM15/	Lic.No/Date:0310784175 03.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012-Ch. II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DI PHENYL ISODECYL PHOSPHITE	1 kg	1	ISODECYL ALCOHOL	0.419 kg
		2	PHENOL	0.558 KG
		3	YELLOW PHOSPHORUS	0.09 KG
RA may take appropriate action as per the decision of Norms Committee.				

273	Case No.:68/6/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00470/AM15/	RLA File :03/95/040/00169/AM15/	Lic.No/Date:0310784098 03.06.2014	Defer Date:12.11.2014

निर्मल कुमार
जय मल्ल
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

274

Case No.:50/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00714/AM15/	RLA File :09/24/040/00126/AM15/	Lic.No/Date:0910060357 04.06.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg
RA may take appropriate action as per the decision of Norms committee.				

275

Case No.: 163/6/82-ALC4/2014	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00565/AM15/	RLA File :07/24/040/00073/AM15/	Lic.No/Date: 0710104771 04.06.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/766/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product
VIZULIZE MOISTURIZING AND COMFORT EYE DROPS

Sl. No.	Import Item	For Export of 1 No. Bottle			
		Export Item No. 1	Export Item No. 2	Export Item No. 3	Export Item No. 4
1	SOFT BOTTLE 7906/0007	Relevant as per packing policy			
2	WHITE CAP 8417/0001				
3	DROPPER 6049/0001				
4	SODIUM HYALURONATE	0.01 gm	0.03 gm	N.A.	N.A

RA concerned may take further necessary action as per above decision of NC.

Case No.: 47/8/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
HQ File :01/82/050/00711/AM15/	RLA File :09/24/040/00122/AM15/	Lic.No/Date: 0910060381 05.06.2014	Defer Date: 12.11.2014

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

277	Case No.:49/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00713/AM15/	RLA File :09/24/040/00121/AM15/	Lic.No/Date:0910060380 05.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

278	Case No.:56/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00720/AM15/	RLA File :09/24/040/00120/AM15/	Lic.No/Date:0910060379 05.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

Case No.: 70/6/82-ALC4/2014	Party Name: METROPOLITAN EXIMCHEM LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00472/AM15/	RLA File :03/95/040/00186/AM15/	Lic.No/Date: 0310784490 05.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch. II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TSN HYDROCHLORIDE (3,7-DIAMINO 2,8-DIMETHYLDIBENZOTHIOPHENE 5,5-DIOXIDE DIHYDROCHLORIDE)	1 kg	1	ORTHO TOLIDINE	1.00 KG
		2	ACTIVATED CARBON	0.500 KG

RA may take appropriate action as per the decision of Norms Committee.

280	Case No.:82/8/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved					
	HQ File :01/82/050/00746/AM15/	RLA File :03/94/040/00193/AM15/	Lic.No/Date:0310784666 06.06.2014	Defer Date:12.11.2014					
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2012-Ch. II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp.</th><th>Sl.No.</th><th>Import items</th><th>Qty. Allowed</th></tr> </thead> <tbody> </tbody> </table>					Export product	Exp.	Sl.No.	Import items	Qty. Allowed
Export product	Exp.	Sl.No.	Import items	Qty. Allowed					

निरमल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	Qty.			
Polymer Additives - Bis (N-Alkylaminocyclohexyl) methane Trade Name : Clearlink 1000	1 kg	1	PAC -2M (4,4 - Methylenebi Scyclo Hexanamine), Synonym : Bis (para-aminocyclohexyl)	0.665 KG
		2	Methyl Ethyl Ketone / MEK	0.798 KG
		3	Catalyst: 3% Platinum on carbon powder (on dry basis)	0.00022 KG

RA may take appropriate action as per the decision of Norms Committee.

281	Case No.:15/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00679/AM15/	RLA File :09/24/040/00119/AM15/	Lic.No/Date:0910060403 09.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

282	Case No.:48/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00712/AM15/	RLA File :09/24/040/00118/AM15/	Lic.No/Date:0910060402 09.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

283	Case No.:88/8/82-ALC4/2014	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved										
	HQ File :01/82/050/00752/AM15/	RLA File :03/94/040/00167/AM15/	Lic.No/Date:0310784856 09.06.2014	Defer Date:										
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 46/82 held on 14.02.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Febuxostat</td><td>1 Kg.</td><td>1.</td><td>2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester</td><td>1.512 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Febuxostat	1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester	1.512 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Febuxostat	1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester	1.512 kg										
RA concerned may take further necessary action as per above decision of NC.														

284	Case No.:92/8/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved
	HQ File :01/82/050/00756/AM15/	RLA File :03/94/040/00060/AM15/	Lic.No/Date:0310784980 10.06.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and				

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 09.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDTA Diammonium (Power)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.825 kg

RA may take appropriate action as per the decision of Norms Committee.

285	Case No.:54/8/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00718/AM15/	RLA File :09/24/040/00123/AM15/	Lic.No/Date:0910060413 10.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

286	Case No.:40/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00704/AM15/	RLA File :09/24/040/00130/AM15/	Lic.No/Date:0910060411 10.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

287

Case No.:45/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00709/AM15/	RLA File :09/24/040/00144/AM15/	Lic.No/Date:0910060426 11.06.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg
RA may take appropriate action as per the decision of Norms committee.				

288	Case No.:106/8/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 89/8/82-ALC4/2014	Party Name: ENALTEC LABS PVT.LTD.	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved
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HQ File :01/82/050/00753/AM15/	RLA File :03/94/040/00209/AM15/	Lic.No/Date: 0310785240 12.06.2014	Defer Date:
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Decision : Committee considered case as per agenda and in light of written comments given by technical authority from Department of Pharmaceuticals, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DEXKETOPROFEN TROMETAMOL	1 Kg.	1.	N-OCTYL-D-GLUCAMINE	0.36
			3-(1-CYANOETHYL) BENZOIC ACID	1.50

RA concerned may take further necessary action as per above decision of NC.

290

Case No.:121/8/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00785/AM15/	RLA File :03/94/040/00138/AM15/	Lic.No/Date:0310785233 12.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch. II dated 23.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Di Iso Butyl Carbinol	1 kg	1	Di Iso Butyl Ketone	1.048 kg
RA may take appropriate action as per the decision of Norms Committee.				

291	Case No.:105/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00769/AM15/	RLA File :03/94/040/00205/AM15/	Lic.No/Date:0310785225 12.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

292	Case No.:58/8/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00722/AM15/	RLA File :09/24/040/00137/AM15/	Lic.No/Date:0910060441 13.06.2014	Defer Date:12.11.2014

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

293

Case No.:93/8/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00757/AM15/	RLA File :03/94/040/00201/AM15/	Lic.No/Date:0310785324 13.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 22.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDTA Tetra Sodium	1 kg	1	Ethylene Diamine Tetra Acetic Acid	0.750 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:94/8/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00758/AM15/	RLA File :03/94/040/00217/AM15/	Lic.No/Date:0310785334 13.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch. II dated 07.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Chemical-Solid Wetting Agent - Trade Name-RNB - 51232/SR 1165 /YS SR 1165/SR 1102/SR 3023 /SR 1104/SR 1182/YS SR 1147 Containing 50% of MEG & 18% of Alkyldiphenyloxide Disulphonate	1 kg	1	Mono Ethylene Glycol / MEG	0.500 kg
		2	Witbreak DR1 9045	0.020 kg
		3	Alkyldiphenyloxide Di sulfonate / Calfax DB- 45 / Dowfax 2A1	0.180 kg

RA may take appropriate action as per the decision of Norms Committee.

295	Case No.:22/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date:0910060438 13.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

296	Case No.:112/8/82-	Party Name:STERLING	Meet No/Date:8/82-	Status:Case
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निदेशक, विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	ALC4/2014	AUXILIARIES PVT LTD	ALC4/2014 25.09.2014	Deferred
	HQ File :01/82/050/00776/AM15/	RLA File :03/95/040/00114/AM15/	Lic.No/Date:0310785313 13.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

	Case No.:55/8/82-ALC4/2014	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
297	HQ File :01/82/050/00719/AM15/	RLA File :09/24/040/00127/AM15/	Lic.No/Date:0910060445 13.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:57/8/82-ALC4/2014	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
298	HQ File :01/82/050/00721/AM15/	RLA File :09/24/040/00128/AM15/	Lic.No/Date:0910060444 13.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:152/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
299	HQ File :01/82/050/00554/AM15/	RLA File :05/24/040/00133/AM15/	Lic.No/Date:0510388704 16.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:154/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
300	HQ File :01/82/050/00556/AM15/	RLA File :05/24/040/00132/AM15/	Lic.No/Date:0510388703 16.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
301	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC				

302	Case No.:30/8/82-ALC4/2014	Party Name:INDIAN	Meet No/Date:8/82-	Status:Case
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नमिल कुमार
उप महादेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	IMMUNOLOGICALS LTD.,	ALC4/2014 25.09.2014	Deferred
HQ File :01/82/050/00694/AM15/	RLA File :09/24/040/00135/AM15/	Lic.No/Date:0910060470 17.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

303	Case No.:98/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
	HQ File :01/82/050/00762/AM15/	RLA File :03/94/040/00198/AM15/	Lic.No/Date:0310785500 17.06.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/113/2013-PI(Norms) dated 09.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Exp. Qty.	S.No	Import Product
	Triamcinolone USP	1 kg	1.	3-TR
				Quantity Allowed kg/kg 1.00
	RA may take appropriate action as per the decision of Norms Committee.			

304	Case No.:72/8/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00736/AM15/	RLA File :09/24/040/00105/AM15/	Lic.No/Date:0910060462 17.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

305	Case No.:235/6/82- ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00637/AM15/	RLA File :34/24/040/00070/AM15/	Lic.No/Date:3410040261 17.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC			

306	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महाविदेशीय विदेश व्यापार
By Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

307	Case No.:160/6/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00562/AM15/	RLA File :05/23/040/00053/AM15/	Lic.No/Date:0510388783 18.06.2014	Defer Date:12.11.2014
	Decision : It was decided to remind the firm to furnish following technical details: i) Actual content of Digoxin in imported digitalis Lanata Leares supported by COA from foreigner supporter ii) Assay of Export Product iii) Past production vis-a-vis Actual consumption of leaves for the last 3years duly certified by Central Excise Authorities. The case was deferred for 12.11.2014.			

308	Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

309	Case No.:167/6/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:approved
	HQ File :01/82/050/00569/AM15/	RLA File :31/83/040/00065/AM15/	Lic.No/Date:3110064423 19.06.2014	Defer Date:12.11.2014
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012-Ch. II dated 07.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Guaiacol 99% PURITY	1 kg	1	Anisole 99% AND ABOVE	1.17 kg
		2	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		3	Acetone (Solvent) PURITY 99% AND ABOVE	0.270 kg

RA may take appropriate action as per the decision of Norms Committee.

310	Case No.:73/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00737/AM15/	RLA File :09/24/040/00151/AM15/	Lic.No/Date:0910060515 19.06.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

311	Case No.:224/6/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00626/AM15/	RLA File :34/24/040/00069/AM15/	Lic.No/Date:3410040285 19.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

312

Case No.:109/8/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00773/AM15/	RLA File :03/95/040/00229/AM15/	Lic.No/Date:0310785600 19.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 27.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
AROMATIC DERIVATIVE OF DIPHENYLAMINE	1 kg	1	DIPHENYLAMINE	0.447 kg
		2	ACTIVATED CLAY	0.200 kg
RA may take appropriate action as per the decision of Norms Committee.				

313	Case No.:96/8/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00760/AM15/	RLA File :03/94/040/00250/AM15/	Lic.No/Date:0310785777 20.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

314	Case No.:110/8/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00774/AM15/	RLA File :03/95/040/00208/AM15/	Lic.No/Date:0310785727 20.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

315	Case No.:65/4/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved
	HQ File :01/82/050/00313/AM15/	RLA File :09/24/040/00162/AM15/	Lic.No/Date:0910060521 23.06.2014	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/10/2014-PI(Norms)				

उप महा निदेशक निदेश खास
By Director General of Foreign Trade
निदेश खास निदेश खास
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Raloxifene Hcl	1 kg	1	4-[2-(1-Piperidinyl)ethoxy]benzoicacid hydrochloride	0.93
		2	2(4-methoxy phenyl)6-methoxy benzo(b)thiophene	0.88
		3	Activated carbon	0.080
		4	Diisopropyl ether	1.26
		5	Dimethylformamide	0.045
		6	Methanesulfonyl chloride	1.367
		7	Methanol	7.61
		8	Methylene chloride	9.39
		9	Tetrahydrofuran	2.40
		10	Triethylamine	1.206

RA concerned may take further necessary action as per above decision of NC.

316

Case No.:85/8/82-ALC4/2014	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved	
HQ File :01/82/050/00749/AM15/	RLA File :03/95/040/00237/AM15/	Lic.No/Date:0310785844 23.06.2014	Defer Date:12.11.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2013-Ch. II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2,3 DIMETHYL 2,3 DINITRO BUTANE	1 kg	1	2 - NITRO PROPANE	1.20 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 233/6/82-ALC4/2014	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
HQ File :01/82/050/00635/AM15/	RLA File :34/24/040/00078/AM15/	Lic.No/Date: 3410040299 23.06.2014	Defer Date: 12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of			

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Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

C&PC..

318	Case No.: 230/6/82-ALC4/2014	Party Name: SYMBIOTEC PHARMALAB LTD.,	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00632/AM15/	RLA File :56/24/040/00010/AM15/	Lic.No/Date: 5610004310 23.06.2014	Defer Date: 12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

319	Case No.: 111/8/82-ALC4/2014	Party Name: THINQ PHARMA-CRO LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00775/AM15/	RLA File :03/95/040/00178/AM15/	Lic.No/Date: 0310785804 23.06.2014	Defer Date: 12.11.2014
	Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 12.11.2014			

320

Case No.:97/8/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00761/AM15/	RLA File :03/94/040/00262/AM15/	Lic.No/Date:0310785923 24.06.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 6/82 dated 29.08.2014, and in consultation with technical authority (D/o Pharmaceuticals) it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	2,7-Dichloro A-(Dibutylamino) Methyl -9 H-fluoren-4- Methanol (DBA)	0.8693 kg
RA may take appropriate action as per the decision of Norms Committee.				

321	Case No.: 104/8/82-ALC4/2014	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00768/AM15/	RLA File :03/94/040/00219/AM15/	Lic.No/Date: 0310785909 24.06.2014	Defer Date: 12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

322	Case No.: 107/8/82-ALC4/2014	Party Name: LUPIN LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Case Deferred
	HQ File :01/82/050/00771/AM15/	RLA File :03/95/040/00244/AM15/	Lic.No/Date: 0310785907 24.06.2014	Defer Date: 12.11.2014

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

323	Case No.:170/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date:0410158822 24.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

324	Case No.:231/6/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00633/AM15/	RLA File :34/24/040/00055/AM15/	Lic.No/Date:3410040310 25.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

325	Case No.:87/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00489/AM15/	RLA File :09/24/040/00149/AM15/	Lic.No/Date:0910060537 25.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

326	Case No.:89/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00491/AM15/	RLA File :09/24/040/00150/AM15/	Lic.No/Date:0910060536 25.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

327	Case No.:32/8/82-ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00696/AM15/	RLA File :09/24/040/00141/AM15/	Lic.No/Date:0910060539 25.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

328	Case No.:108/8/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00772/AM15/	RLA File :03/95/040/00214/AM15/	Lic.No/Date:0310786023 25.06.2014	Defer Date:12.11.2014

नर्मल कुमार/NIRMAL KUMAR
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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.

329

Case No.: 232/6/82-ALC4/2014	Party Name: JAINEX SPECIALITY CHEMICAL	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: approved
HQ File :01/82/050/00634/AM15/	RLA File :34/24/040/00079/AM15/	Lic.No/Date: 3410040317 26.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/ /2013-Ch. II dated .2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CALCIUM BUTYRATE	1 kg	1	BUTYRIC ACID	

RA may take appropriate action as per the decision of Norms Committee.

Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

Case No.:80/8/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
HQ File :01/82/050/00744/AM15/	RLA File :03/95/040/00250/AM15/	Lic.No/Date:0310786143 27.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Petrochemical Division of Department of C&PC			

332

Case No.:225/6/82-ALC4/2014	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00627/AM15/	RLA File :34/24/040/00066/AM15/	Lic.No/Date:3410040320 27.06.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14022/2/2014-Ch. II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
ETHYL-2-BROMOBUTYRATE ETHYL-2 BROMO BUTRATE /	1 kg	1	N-BUTYRIC ACID C4H8O2	0.601 kg

निर्देशक
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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2- BROMO BUTRIC ACID ETHYL ESTER) C ₆ H ₁₁ BrO ₂				
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RA may take appropriate action as per the decision of Norms Committee.

333	Case No.:219/6/82- ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00621/AM15/	RLA File :03/95/040/00221/AM15/	Lic.No/Date:0310786118 27.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

334	Case No.:199/6/82- ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.				

335

Case No.:28/8/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Apporved
HQ File :01/82/050/00692/AM15/	RLA File :09/24/040/00129/AM15/	Lic.No/Date:0910060554 30.06.2014	Defer Date:12.11.2014

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2013-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
2-Phenyl-3,3-Bis(4-Hydroxy Phenyl) Phthalimide (PPBP)	1 kg	1.	Phthalic Anhydride	0.927 kg
		2.	Phenol	1.145 kg
		3.	Zinc Chloride	0.546 kg
		4.	Aniline	0.730 kg
		5.	Methanol	2.00 kg
		6.	Activated Carbon	0.400 kg

RA may take appropriate action as per the decision of Norms Committee.

336	Case No.:212/6/82- ALC4/2014	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00614/AM15/	RLA File :07/24/040/00098/AM15/	Lic.No/Date:0710105469 30.06.2014	Defer Date:12.11.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.

337	Case No.:26/8/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00690/AM15/	RLA File :09/24/040/00173/AM15/	Lic.No/Date:0910060553 30.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Departments of Pharmaceuticals.				

338	Case No.:210/6/82-ALC4/2014	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00612/AM15/	RLA File :07/24/040/00105/AM15/	Lic.No/Date:0710105465 30.06.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

339	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Petrochemical Division of Department of C&PC				

340	Case No.:95/8/82-ALC4/2014	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved
	HQ File :01/82/050/00759/AM15/	RLA File :03/95/040/00228/AM15/	Lic.No/Date:0310786223 01.07.2014	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export Product Simethicone (3 Export Item)

Sl. No.	Export product	Import items	Qty. Allowed 1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant Viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg

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ज्य. महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg
RA concerned may take further necessary action as per above decision of NC.			

341	Case No.:62/8/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00726/AM15/	RLA File :07/24/040/00111/AM15/	Lic.No/Date:0710105491 02.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

342	Case No.:29/8/82-ALC4/2014	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00693/AM15/	RLA File :09/24/040/00181/AM15/	Lic.No/Date:0910060578 04.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

343	Case No.:83/8/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA)	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

344

Case No.:61/8/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved	
HQ File :01/82/050/00725/AM15/	RLA File :05/24/040/00143/AM15/	Lic.No/Date:0510389377 04.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2011-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Octiyl Tetraphthlate (DOTP)	1 kg	1	Pure Tere Phthalic Acid	0.447 kg
		2	E-Ethyl Hexanol	0.680 kg
RA may take appropriate action as per the decision of Norms Committee.				

345	Case No.:18/8/82-ALC4/2014	Party Name:RA CHEM	Meet No/Date:8/82-	निर्देशक, विदेश व्यापार उप-निर्देशक, विदेश व्यापार Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi
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	PHARMA LIMITED	ALC4/2014 25.09.2014	Deferred
HQ File :01/82/050/00682/AM15/	RLA File :09/24/040/00176/AM15/	Lic.No/Date:0910060577 04.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

346	Case No.:218/6/82-ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00620/AM15/	RLA File :03/95/040/00246/AM15/	Lic.No/Date:0310786466 07.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

347	Case No.:23/8/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00687/AM15/	RLA File :07/24/040/00120/AM15/	Lic.No/Date:0710105575 08.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

348

Case No.: 17/8/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00681/AM15/	RLA File :09/24/040/00174/AM15/	Lic.No/Date: 0910060614 08.07.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/53/2014-PI(Norms) dated .2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export Product : Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4)
1	Adenosine	0.0132 gm/vial	N.A.	NIL	0.0132 gm/vial
2	Barrel Syringes (Glass)	1.28 Nos.	1.1095	NIL	1.1095 Nos.
3	V-OVS 10.6 Tip Caps (Plastic)	1.2942 Nos.	1.03 Nos.	NIL	1.03 Nos.
4	Plunger Stoppers (Rubber)	1.28 Nos.	1.1481	NIL	1.1481 Nos.
5	Plunger Rods (Plastic)	1.08 Nos.	1.03 Nos.	NIL	1.03 Nos.
6	Filters (Plastic)	Consumable, on Net to Net basis			
7	Tubing (Plastic)				
8	Reference Standards				

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 कृषि विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

In accordance with the earlier decisions of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

RA may take appropriate action as per the decision of Norms Committee.

349	Case No.:76/8/82-ALC4/2014	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00740/AM15/	RLA File :07/24/040/00119/AM15/	Lic.No/Date:0710105576 08.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

350	Case No.:84/8/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00748/AM15/	RLA File :03/95/040/00258/AM15/	Lic.No/Date:0310786556 08.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

351	Case No.:207/6/82-ALC4/2014	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00609/AM15/	RLA File :05/24/040/00136/AM15/	Lic.No/Date:0510389445 08.07.2014	Defer Date:20.10.2014
Decision : It was decided to discuss the comments received from Petrochemical Division of Department of C&PC. The case is deferred for 20.10.2014.				

352	Case No.:78/8/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved																						
	HQ File :01/82/050/00742/AM15/	RLA File :31/83/040/00074/AM15/	Lic.No/Date:3110064540 09.07.2014	Defer Date:																						
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 25.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																										
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">N-METHYL-2-PYRROLIDONE</td><td rowspan="5">1 kg</td><td>1</td><td>METHANOL</td><td>0.370 kg</td></tr> <tr> <td>2</td><td>AMMONIA ANHYDROUS</td><td>0.160 kg</td></tr> <tr> <td>3</td><td>1,4 BUTANEDIOL</td><td>1.044 kg</td></tr> <tr> <td>4</td><td>METHYLAMINE CATALYST</td><td>0.00080 kg</td></tr> <tr> <td>5</td><td>GBL CATALYST</td><td>0.00075 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370 kg	2	AMMONIA ANHYDROUS	0.160 kg	3	1,4 BUTANEDIOL	1.044 kg	4	METHYLAMINE CATALYST	0.00080 kg	5	GBL CATALYST	0.00075 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370 kg																						
		2	AMMONIA ANHYDROUS	0.160 kg																						
		3	1,4 BUTANEDIOL	1.044 kg																						
		4	METHYLAMINE CATALYST	0.00080 kg																						
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निर्मल कुमार/NIRMAL KUMAR
उप महादेशिक निदेशक व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee

353	Case No.:21/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00685/AM15/	RLA File :09/24/040/00134/AM15/	Lic.No/Date:0910060632 09.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

354	Case No.:31/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00695/AM15/	RLA File :09/24/040/00168/AM15/	Lic.No/Date:0910060631 09.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

355	Case No.:53/8/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00717/AM15/	RLA File :34/24/040/00090/AM15/	Lic.No/Date:3410040353 10.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

356	Case No.:193/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00595/AM15/	RLA File :05/24/040/00144/AM15/	Lic.No/Date:0510389651 11.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

357	Case No.:194/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00596/AM15/	RLA File :05/24/040/00147/AM15/	Lic.No/Date:0510389654 11.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

358	Case No.:196/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved
	HQ File :01/82/050/00598/AM15/	RLA File :05/24/040/00146/AM15/	Lic.No/Date:0510389653 11.07.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments			

निर्मल कुमार/NIRMAL KUMAR
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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

received from Department of Pharmaceuticals vide their OM No. 35011/146/2014-PI(Norms) dated 09.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
8-Chloro-11-Hidroxy-N-Methyl Piperidino Azatadine(L8)	1 kg	1	3-chloro benzyl cyanide	1.82
		2	Sodium methoxide	1.218
		3	N,N-Dimethyl carbonyl chloride	2.233
		4	N,N-Dimethyl formamide	0.05
		5	Toluene	4.97
		6	Methylene chloride	3.09
		7	Acetonitrile	0.63
		8	Tetrahydrofuran	3.35
		9	Isopropyl alcohol	2.12

RA concerned may take further necessary action as per above decision of NC.

359	Case No.:198/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00600/AM15/	RLA File :05/24/040/00145/AM15/	Lic.No/Date:0510389652 11.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

360

Case No.:85/5/82-ALC4/2014	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00402/AM15/	RLA File :09/24/040/00185/AM15/	Lic.No/Date:0910060654 11.07.2014	Defer Date:12.11.2014	
Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 kg	1.	(S)-5-chloro-alpha-(cyclopropyl ethyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	0.987 kg
RA may take appropriate action as per the decision of Norms Committee.				

निर्मल कुमार (NMC)

निर्मल कुमार/NIRMAU KUMAR
उप महानिदेशक निर्यात व्यापार
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

361	Case No.:14/8/82-ALC4/2014	Party Name:SATYA DEEPHTA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00678/AM15/	RLA File :09/24/040/00191/AM15/	Lic.No/Date:0910060653 11.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

362	Case No.:36/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00700/AM15/	RLA File :09/24/040/00198/AM15/	Lic.No/Date:0910060661 14.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

363	Case No.:27/8/82-ALC4/2014	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00691/AM15/	RLA File :07/24/040/00144/AM15/	Lic.No/Date:0710105736 15.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

364	Case No.:200/6/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Petrochemical Division of Department of C&PC.			

365	Case No.:214/6/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00616/AM15/	RLA File :04/24/040/00067/AM15/	Lic.No/Date:0410159026 18.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

366	Case No.:124/8/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Approved
	HQ File :01/82/050/00788/AM15/	RLA File :31/83/040/00077/AM15/	Lic.No/Date:3110064568 18.07.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 25.08.2014, it was decided to			

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 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

367

Case No.:59/8/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00723/AM15/	RLA File :07/24/040/00113/AM15/	Lic.No/Date:0710105911 18.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 22.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CALCIUM GLUCONATE - POWDER	1 kg	1	CALCIUM GLUCONATE - GRANULAR	1.025 kg
RA may take appropriate action as per the decision of Norms Committee.				

368	Case No.:41/8/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00705/AM15/	RLA File :07/24/040/00130/AM15/	Lic.No/Date:0710105883 18.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

369	Case No.:60/8/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00724/AM15/	RLA File :07/24/040/00129/AM15/	Lic.No/Date:0710105849 18.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

370	Case No.:69/8/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00733/AM15/	RLA File :34/24/040/00083/AM15/	Lic.No/Date:3410040383 21.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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371	Case No.:70/8/82-ALC4/2014	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00734/AM15/	RLA File :34/24/040/00097/AM15/	Lic.No/Date:3410040385 21.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of C&PC.			

372	Case No.:103/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00767/AM15/	RLA File :03/94/040/00230/AM15/	Lic.No/Date:0310787202 22.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

373	Case No.:2/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00404/AM15/	RLA File :04/24/040/00031/AM15/	Lic.No/Date:0410159058 22.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.s			

374	Case No.:71/8/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date:3410040394 23.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

375	Case No.:3/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00405/AM15/	RLA File :08/24/040/00165/AM15/	Lic.No/Date:0810132790 23.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

376	Case No.:5/6/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00407/AM15/	RLA File :09/24/040/00195/AM15/	Lic.No/Date:0910060728 24.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

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377	Case No.:122/8/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00786/AM15/	RLA File :31/83/040/00101/AM15/	Lic.No/Date:3110064607 24.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

378	Case No.:123/8/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00787/AM15/	RLA File :31/83/040/00104/AM15/	Lic.No/Date:3110064609 24.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals'			

379	Case No.:68/8/82-ALC4/2014	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00732/AM15/	RLA File :07/24/040/00146/AM15/	Lic.No/Date:0710106124 24.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals'			

380

Case No.:33/8/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00697/AM15/	RLA File :05/24/040/00496/AM14/	Lic.No/Date:0510389937 24.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Di Iso Nonyl Adipate (DINA)	1 kg	1	Iso Nonanol	0.754 kg
		2	Adapic Acid	0.385 kg
RA may take appropriate action as per the decision of Norms Committee.				

381	Case No.:67/8/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00731/AM15/	RLA File :07/24/040/00150/AM15/	Lic.No/Date:0710106121 24.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals'			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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382	Case No.:63/8/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00727/AM15/	RLA File :07/24/040/00148/AM15/	Lic.No/Date:0710106181 25.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals'			

383	Case No.:64/8/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00728/AM15/	RLA File :05/24/040/00189/AM15/	Lic.No/Date:0510389956 25.07.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

384

Case No.:6/6/82-ALC4/2014	Party Name:OCEAN PHARMA COAT PVT LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved	
HQ File :01/82/050/00408/AM15/	RLA File :09/24/040/00216/AM15/	Lic.No/Date:0910060738 25.07.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg
RA may take appropriate action as per the decision of Norms committee.				

385	Case No.:65/8/82-ALC4/2014	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00729/AM15/	RLA File :05/24/040/00170/AM15/	Lic.No/Date:0510390112 05.08.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

386	Case No.:66/8/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Case No.:215/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: approved	
HQ File :01/82/050/00617/AM15/	RLA File :08/24/040/00190/AM15/	Lic.No/Date:0810132940 08.08.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atenolol 25mg Tablets	1,00,000 Nos.	1.	Atenolol USP	2.55 kg
		2.	HD Silicified Microcrystalline Cellulose	6.87 kg
		3.	Povidone K 30 USP	0.058 kg
		4.	Citric Acid Anhydrous USP	0.025 kg
		5.	Croscarmellose Sodium	0.363 kg
		6.	Magnesium Stearate	0.073 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
7h.	53 MM White PP Screw Cap			
Atenolol 50 mg Tablet	1,00,000 Nos.	1.	Atenolol USP	5.10 kg
		2.	HD Silicified Microcrystalline Cellulose	13.74 kg
		3.	Povidone K 30 USP	0.115 kg
		4.	Citric Acid Anhydrous USP	0.050 kg
		5.	Croscarmellose Sodium	0.725 kg
		6.	Magnesium Stearate	0.145 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	

387

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Atenolol 100 mg Tablet	1,00,000 Nos.	7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	
		1.	Atenolol USP	10.20 kg
		2.	HD Silicified Microcrystalline Cellulose	27.48 kg
		3.	Povidone K 30 USP	0.230 kg
		4.	Citric Acid Anhydrous USP	0.100 kg
		5.	Croscarmellose Sodium	0.75 kg
		6.	Magnesium Stearate	0.290 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottle	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	

RA may take appropriate action as per the decision of Norms Committee.

388	Case No.:1/7/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00645/AM15/	RLA File :09/24/040/00261/AM15/	Lic.No/Date:0910060890 26.08.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 1s2.11.2014 for comments of Department of Pharmaceuticals.			

389	Case No.:2/8/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00666/AM15/	RLA File :22/24/040/00051/AM15/	Lic.No/Date:2210015079 03.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

390	Case No.:5/7/82-ALC4/2014	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEM OSYN LTD.)	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00649/AM15/	RLA File :08/24/040/00177/AM15/	Lic.No/Date:081013321 7 03.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार निदेशक सहायक
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 वाणिज्य विभाग/Department of Commerce
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Case No.:1/8/82-ALC4/2014	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved
HQ File :01/82/050/00665/AM15/	RLA File :09/24/040/00100/AM15/	Lic.No/Date:0910060915 04.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 2/82 dated 18.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allc
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-[(Acetyloxy) Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester (DS)	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N- Methylsulphonl)Amino] Pyrimidine 5-YL-Methanol (Z7)	1.871 kg

RA concerned may take further necessary action as per above decision of NC.

392

Case No.:3/8/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved	
HQ File :01/82/050/00667/AM15/	RLA File :08/24/040/00221/AM15/	Lic.No/Date:0810133319 12.09.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
KALZANA 500 TABS	1 no.	1	CALCIUM CARBONATE	1275 mg / tablet
RA may take appropriate action as per the decision of Norms Committee.				

393	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

394	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of			

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By Director General of Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Pharmaceuticals.

395	Case No.:7/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00671/AM15/	RLA File :09/24/040/00317/AM15/	Lic.No/Date:0910060965 12.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

396	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

397	Case No.:5/8/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00669/AM15/	RLA File :56/24/040/00030/AM15/	Lic.No/Date:5610004402 12.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

398

Case No.:12/8/82-ALC4/2014	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved	
HQ File :01/82/050/00676/AM15/	RLA File :09/24/040/00321/AM15/	Lic.No/Date:0910060973 15.09.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg
RA may take appropriate action as per the decision of Norms committee.				

399	Case No.:11/8/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
	HQ File :01/82/050/00675/AM15/	RLA File :09/24/040/00298/AM15/	Lic.No/Date:0910060970 15.09.2014	Defer Date:
	Decision : In the light of earlier decision taken by NC in its 4/82 meeting dated 03.07.2014, it			

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उप महानिदेशक निर्यात व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
IOPAMIDOL (TECH)	1 kg	1.	ATIPA DI CHLORIDE	1.26
		2.	2-ACETOXY PROPIONYL CHLORIDE	0.441
		3.	DI METHYL FORMAMIDE	0.702
		4.	ISO PROPYL ALCOHOL	7.317
		5.	METHANOL	2.889
		6.	N,N-DIMETHYL ACETAMIDE	1.314
		7.	NITRO METHANE	0.432

RA may take appropriate action as per the decision of Norms Committee.

400	Case No.:10/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00674/AM15/	RLA File :09/24/040/00293/AM15/	Lic.No/Date:0910060969 15.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

401	Case No.:9/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00673/AM15/	RLA File :09/24/040/00320/AM15/	Lic.No/Date:0910060967 15.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

402	Case No.:13/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00677/AM15/	RLA File :09/24/040/00324/AM15/	Lic.No/Date:0910060989 17.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

403	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

404	Case No.:126/8/82-ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00790/AM15/	RLA File :03/95/040/00269/AM15/	Lic.No/Date:0310789468 19.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

405	Case No.:127/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00791/AM15/	RLA File :09/24/040/00339/AM15/	Lic.No/Date:0910061002 22.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

406	Case No.:128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

407	Case No.:129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

408	Case No.:130/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00794/AM15/	RLA File :09/24/040/00332/AM15/	Lic.No/Date:0910061005 22.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

409	Case No.:131/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00795/AM15/	RLA File :09/24/040/00353/AM15/	Lic.No/Date:0910061007 22.09.2014	Defer Date:12.11.2014
	Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director, Directorate of Trade
 दिशा-03, उद्योग भवन, नई दिल्ली
 Directorate of Trade, Department of Commerce
 वाणिज्य विभाग, नई दिल्ली
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Date:25.09.2014
Place:New Delhi


Nirmal kumar
Dy. Director General of Foreign Trade